

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT
CHENNAI.

ORIGINAL APPLICANTIN No.250 of 2020

1. S.Sekar,
S/o. Samynathan,
261, Pilliyar Kovil Street,
Solour, Ambur Taluk,
Tirupattur District - 635 814 and 2 others
.....Applicant

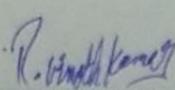
-Vs-

1. The Secretary,
Environment and Forest Departments,
Government of Tamil Nadu,
St. George Forest, Chennai - 600 009 and 6 others
.....Respondent

INDEX TO TYPED SET OF DOCUMENTS

Sl.No.	Date	Description	Page No.
1.	.02.2021	Counter Affidavit by the 7 th Respondent	1
2.	19.08.2019	Rough stone & Gravel quarry approved by the 6 th respondent	5
3.	08.01.2020	Consent to establishment of water granted to 7 th respondent	7
4.	08.01.2020	Consent to establishment of Air granted to 7 th respondent	12
5.	31.01.2020	EC granted by SEIAA	17
6.	05.06.2020	Field Inspection Report of Regional Deputy Tahsildar, with translation	32
7.	06.06.2020	Report of Revenue Inspector with translation	36
8.	06.06.2020	Statement of VAO and Mettukudigal Village with translation	40
9.	09.06.2020	Report submitted by Tahsildar, Ambur to District Collector with translation	44
10.	July, 2020	Proceedings of District Collector, Thirupathur granting permission to quarry with translation	48
11.	08.06.2020	Inspection report by District Engironment Engineer TNPCB, Vaniayampadi	62
12.		Application for consent to operate	63
13.	14.07.2020	Fees receipt paid for consent to operate	74
14.	21.07.2020	Application returned for want of corrections	75
15.		Photo copy of the applied lease area and other photos fencing sanitizing etc., submitted for grant.	76
16.		e-mail sent to the Applicant	92
17.		e-mail sent to the Respondents	93

The above documents are certified to be true copies

Dated at Chennai this 10th day of March, 2021. 
COUNSEL FOR 7TH RESPONDENT

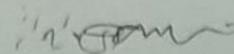
BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT CHENNAI
ORIGINAL APPLICATION NO. 250 OF 2020

1. S. Sekar,
S/o. Samynathan,
261, Pilliyar Kovil Street,
Solour, Ambur Taluk,
Tirupattur District 635 814.
Phone No. 962902706
Email ID: soloursekar@gmail.com
2. K. Lakshmanan,
S/o. Gowrammal,
No. 39/10, M.C. Road,
Shanankuppam Post,
Ambur, Tirupattur District 635814.
Phone No. 9994219996
Email Id: sklaxsmanan@gmail.com
3. Sankar J.,
S/o. Jeganathan,
No. 76/38, N. Sivaraj Street,
Shanankuppam Post,
Ambur, Tirupattur District – 635 814.
Phone No. 9739100100
Email ID: asksankraj@gmail.com

...Applicants

VS

1. The Secretary,
Environment and Forest Departments,
Government of Tamil Nadu,
St. George Fort,
Chennai – 600 009
Phone No. 044-25671511.
Email ID: forsec@tn.gov.in
2. The Member Secretary ,
Tamil Nadu Pollution Control Board,
No. 76, Mount Road, Guindy,
Chennai – 600 032.
Phone No. 044-22353134-139
Email ID: tnpcb-chn@gov.in
3. The District Collector.
Collectorate,
Government Garden,
Tirupattur District 635 601
Phone No. 04179-222111
Email ID: coll-tpt@gov.in



4. The Joint Chief of Environment Engineer,
Tamil Nadu Pollution Control Board,
Auxillum College Road,
Gandhi Nagar, Vellore – 632 006
Phone : 0416-2242120
Email ID: tncbjceevlr@gmail.com
5. The Joint Chief of Environment Engineer,
Tamil Nadu Pollution Control Board,
Vaniyambadi, 392, plot No. PP2
SIDCO Industrial Estate,
Vaniyambadi – 635 751.
Phone : 04174-224831
Email ID: tncpb.vaniyambadi@gmail.com
6. The Assistant Director,
Geology and mining,
Vellore District.
Phone: 0416-2255383
Email ID: ddminestnvlr@gmail.com
7. The Proprietor,
M/s. G.K. Blue Metals,
T.S. No. 15/2B, Islamiyah College Road,
(mail Road), New Town,
Vaniyambadi Taluk,
Tirupattur District.
Mobile No. 9445847179, 9787367179
Email ID: gkassociatevnb@gmail.com

...Respondents

COUNTER AFFIDAVIT FILED BY THE 7TH RESPONDENT

I, K. Ganapathi, Son of Kannan, Hindu, aged about 44 years, residing at Gowndapannur villages, Mandalavadi Post, Triupattur District – 635 851, now temporarily come down to Chennai, do hereby solemnly affirm and sincerely state as follows:

1. I am carrying on industry in the name of M/s. G. K. Blue Metals in T.S. No. 15/2B, Islamiyah College Road, (Malai Road), New Town, Vaniyambadi Taluk, Tirupattur District – 635 814 and as such I am well acquainted with the facts and circumstances of the case.

G. Ganapathi

- 3
2. I deny the allegations made in the Memorandum of Grounds and the applicants are put to strict proof of the same. The application has been filed to achieve their private end.
 3. I submit that the applicants have filed original application under section 14, 15, 16 and 17 read with Section of the National Green Tribunal Act 2010 and this Hon'ble Tribunal ordered notice to me, the 7th respondent herein. I have received the notice and connected documents relating to the case. I have gone through the documents filed in support of the application and also the averments made in the Memorandum of Grounds.
 4. I submit that I have proposed to run rough stone and gravel quarry industry in the patta land and I have applied for the same on 21.08.2019 along with mining plan approved by the Assistant Director of Geology and mining, Vellore in RC.No. 120/2018 (mines) dated 19.08.2019. The state level Environment Impact Assessment Authority, Tamil Nadu in short (SEIAA- TN) after careful consideration granted clearance to mining of rough stone and gravel for a period of 5 years by order in their Letter No. SEIAA-TN/P. No. 7058 / 1(a). E.C. 4133/20220 dated 31.01.2020.
 5. I submit that consent for establishment of industry was applied on 10.12.2019 and the District Environment Engineer, Tamil Nadu Pollution Control Board, Vaniyambadi granted consent order No. 2001230325459 dated 08.01.2020 upto 07.01.2024 under Section 21 of the Air (Prevention and Control of Pollution) Act 1981 and also granted consent for establishment under Section 25 of the Water (Prevention and Control of Pollution) Act, 1979 in the site in Sf No. 109/5, Solour Village, Ambur Taluk, Vellore District for the period upto 07.01.2024. I submit that the unit has complied the requirements for establishment and accordingly established.
 6. I submit that the Tahsildar, Ambur has submitted his report on 09.06.2020 along with the site inspection report of Regional Deputy Tahsildar and Village Administrative Officer, Ambur, in turn District Collector, Vellore granted permission to run the quarry in the patta land in their order Na. Ka. No. 120/2019 (mines) dated 15.07.2020.
 7. I respectfully submit that in and around the mining area, village people have submitted their statements in support of the mining industry.

J. K. Prasad

4

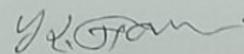
8. I respectfully submit that as statutory requirement, I have applied for consent to operate both by Air under Section 21 of the Air (Prevention and Control of Pollution) Act 1981 and also Section 25 of the water (Prevention and Control of Pollution) Act 1975 along with necessary documents and also paid fees of Rs 2,18,000 for the same on 14.07.2020. The 5th respondents after scrutiny returned the papers on 21.07.2020 for want of certain corrections. I have re-submitted all the papers along with correction in the office in person within 4 days. I was told that the consent to operate will be issued shortly as it is under active consideration. I submit that the consent to operate is deemed to have been granted. However the 5th respondent office delayed for giving consent order. When I approached the 5th respondent office again they said that the consent to operate will not be issued, since they have received the notice from this Hon'ble Tribunal. I submit that I could not operate my unit in view of delay in issuing orders and my units has been stalled nearly six months and I put to heavy loss.

9. With regard to the averments made in the application, I deny the allegation that I have commenced the operation of quarry work by blasting the stones from 25th August 2020 and also deny the allegations that people residing around the area were objecting to the same and made complaints to Village Administrative Officer. I emphatically deny the allegation that I am using explosives to blast stones and thereby causing immense pollution, nuisance and threat to life of the inhabitants in the locality. The allegations are baseless and these allegations are made with a view to bring the case against me and to stall the quarry to achieve their goal. I respectfully submit the date commencement mentioned in para 6 is imaginary date with the object to make out cause of action. I have not violated the provisions. *The electricity supply is not given so far and machines for the unit are installed partly.*

10. I respectfully submit that consent to operate mining is pending before 5th respondent for issuing. Since I have complied the requirements, the 5th Respondents is bound to issue orders of consent to operate. If the consent to operate is not issued, I will be put great irreparable loss and this Hon'ble Tribunal may be pleased to issue necessary directions to 5th Respondent to issue consent to operate.

Therefore, I pray that this Hon'ble Tribunal may be pleased to dismiss the original application with cost and thus render justice.

Solemnly affirmed at Chennai
on this day of feb. 2021
and signed his name in my
presence



Before me,

Advocate, Chennai

From
Thiru.S.Rameshkumar,M.Sc.,
Assistant Director,
Geology and Mining,
Vellore District.

To
Thiru.K.Ganapathi
Managing Partner,
M/s.G.K.Associates,
T.S.No.15/2B, Islamiah
College Road(Malai Road),
New Town, Vaniyambadi
Taluk, Vellore District.

Rc.No.120/2018 (Mines) Dated : .08.2019

Sir,

Sub: Mines and Quarries – Vellore District – Ambur Taluk – Solur Village
- SF.Nos.109/2(0.57.5), 109/3(1.15.0) and 109/4(1.41.5) totally over
an extent of 3.14.0 hectares of Rough stone and gravel quarry
lease applied by Thiru.K.Ganapathi, Managing Partner, M/s. G.K.
S Associates Application considered – Notice issued - Mining Plan
submitted - Approved - Regarding.

- Ref:
1. G.O Ms.No.79/Industries/(MMC.1) Department dt. 06.4.2015.
 2. Thiru.K.Ganapathi, Managing Partner M/s.G.K.Associates application dated 02.05.2018.
 - R 3. National Green Tribunal Principal Bench, New Delhi, Executive Application No.55/2018 & Original application No.520/2016 dated: 11.12.2018 and 25.07.2018.
 4. The District Collector, Vellore Precise Area Communication letter Rc.No.120/2018 (Mines) dated 10.08.2019.
 5. Thiru.K.Ganapathi, Managing Partner M/s.G.K.Associates letter dated 19.08.2019.

In the reference 1st cited, one Thiru.K.Ganapathi, Managing Partner M/s.G.K.Associates has applied for grant of rough stone and gravel quarry lease in patta land SF.Nos.109/2(0.57.5), 109/3(1.15.0) and 109/4(1.41.5) totally over an extent of 3.14.0 hectares of Solur Village, Ambur Taluk, Vellore District for the period from five years.

Based on the recommendations of the sub-ordinate officers, in the reference 4th cited, the applicant was directed to submit the approved Mining Plan and Environmental Clearance Certificate issued by competent authority before grant of lease.

Accordingly, the applicant has submitted three copies of Draft Mining Plan prepared by RQP for the approval of the Assistant Director, Geology and Mining, Vellore in the reference 5th cited. The mining plan has been verified in detail and found that it has been prepared in accordance with the guidelines / instructions issued by the Commissioner of Geology and mining vide his letter Rc.No. 3868/LC/2012, dated 19.11.2012.

G.K. Ganapathi

Therefore, in exercise of the powers conferred under Rule 41(2) of Tamil Nadu Minor Mineral Concession Rules 1959, read with G.O.(Ms) No.79/ Industries (MMC1) Department dated 06.04.2015, the mining plan is hereby approved subject to the following conditions:

- (i) The mining plan is approved without prejudice to any other Law applicable to the quarry lease from time to time whether such laws are made by the Central Government, State Government or any other authority.
- (ii) This approval of the mining plan does not in any way convey the approval of the Government in terms or any other provisions of the Mines and Minerals (Development and Regulation) Act, 1957, or any other connected laws including Forest (Conservation) Act, 1980, Forest Conservation Rules, 1981, Environment Protection Act, 1980, Explosives Act, 1884 (Central Act IV of 1884) Minor Mineral Concession and Development Rules, 2010 and the Rules made there under and the Tamil Nadu Minor Mineral Concession Rules, 1959.
- (iii) The mining plan is approved without prejudice to any other order or direction from any court of competent jurisdiction.
- (iv) The validity of the mining plan is co-terminus with the lease period.
- (v) Quarrying shall be done in accordance with the approved Mining Plan and that the mining plan is approved without prejudice to any other law applicable to the quarry lease from time to time whether such laws are made by the Central Government, State Government or any other authority.
- (vi) If anything is found to be concealed as required by the Mines Act in the contents of the Mining Plan and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.

Encl: Approved Mining Plan

AMM 19/8/19
Assistant Director,
Geology and Mining,
Vellore District.

Sd. JTC

8/19/8/19



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2001130325459 DATED: 08/01/2020.

PROCEEDINGS NO.F.1326VBD/OS/DEE/TNPCB/VBD/W/2020 DATED: 03/01/2020

SUB: TNPC Board-Consent for Establishment-M/S G K BLUE METALS S.F No. 109/5, SOLUR Village, Ambur Taluk, Vellore District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974)- Issued- Reg.

REF: 1. Unit's Application No: 30325459 dated 10.12.2019
2. IR.No : F.1326VBD/OS/AEE/VBD/2020 dated 03/01/2020
3. Minutes of the 179th DLCCC meeting dated 08/01/2020 [Item No. DLCCC-173-51]

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 (Central Act 6 of 1974) (hereinafter referred to as "The Act") and the Rules and Orders made there under to

The Proprietor,
G K BLUE METALS

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.109/5,
SOLUR Village,
Ambur Taluk,
Vellore District.

This Consent to establish is valid upto January 07, 2024, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

K. Prakash
District Engineer,
Vellore District,
VANDYASARAI

To
The Proprietor,
M/s.G K BLUE METALS,
No.109/5,
M.C Road, Solur Village,
Ambur Taluk,
Vellore District.,
Pin: 635907

Copy to:

- 1.The Commisssiener, MADANUR-Panchayat Union, Ambur Taluk, Vellore District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEI-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

9

SPECIAL CONDITIONS

- This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue metal jelly of sizes (40mm, 20mm, 12mm, & 6mm)	2450	MT/Month
2.	M Sand	500	MT/Month

- The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant:			
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Septic Tank	1	4.0x1.5x2.0
2.	Soak Pit	1	1.50 Dia x2.5
b Effluent Treatment Plant:			
Treatment status: Individual ETP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Grit Chamber	1	1.5x0.75x0.75
2.	Collection Cum Settling Tank	2	8.0x5.0x4.0
3.	Treated water collection tank	1	8.0x5.0x4.0

- This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.65	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent	10.0	Recycling to process

- Additional Conditions:**

- The unit shall provide the septic tank and Soak pit arrangement for treatment of sewage as proposed.
- The unit shall provide Effluent Treatment Plant for treatment of trade effluent as proposed and shall recycle the entire quantity of treated water in the process itself to ensure zero discharge.
- The unit shall earmark adequate land area for the storage of solid waste within the premises and shall dispose the solid waste for further beneficial purposes without any accumulation.
- It shall be ensured that 'single use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness are not allowed to use within the unit's premises. Instead, it shall be encouraged to use "Eco friendly Alternative" such as banana leaf, arecanut palm plate, stainless steel glass, porcelain plates/cups, cloth bag, jute bag etc..



TAMILNADU POLLUTION CONTROL BOARD

K. Prakash
Digitally signed by K. Prakash
Date: 2020.01.08 20:10:59
+05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VANIYAMBADI

[Faint, illegible text, likely bleed-through from the reverse side of the page]



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

K. Prakash Digitally signed by K. Prakash
Date: 2009.01.02 20:11:12
+05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VANIYAMBADI



12

TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

ORANGE

CONSENT ORDER NO. 2001230325459 DATED: 08/01/2020.

PROCEEDINGS NO.F.1326VBD/OS/DEE/TNPCB/VBD/A/2020 DATED: 08/01/2020

SUB: TNPC Board-Consent for Establishment-M/s. G K BLUE METALS . S.F. No. 109/5, SOLUR village, Ambur Taluk and Vellore District - for the establishment or take steps to establish the industry under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 (Central Act. 14 of 1981)-Issued -Reg.

REF: 1. Unit's Application No: 30325459 dated 10.12.2019
2. IR.No : F.1326VBD/OS/AEE/VBD/2020 dated 08/01/2020
3. Minutes of the 179th DLCCC meeting dated 08/01/2020 [Item No. DLCCC-179-01]

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 and the Rules and Orders made there under to

The Proprietor,
M/s. G K BLUE METALS
S.F No.109/5,
SOLUR Village,
Ambur Taluk,
Vellore District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 109/5,
SOLUR Village,
Ambur Taluk,
Vellore District.

This Consent to establish is valid upto January 07, 2021, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions attached.

K. Prakash
Dig. Auth. signed by K. Prakash
Date: 2020-01-08 10:59:43
45342
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VANIYAMBADI

To
The Proprietor,
M/s.G K BLUE METALS,
No.109/5,
M.C Road, Solor Village,
Ambur Taluk,
Vellore District.,
Pin: 635807

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

Copy to:

1. The Commissioner, MADANUR-Panchayat Union, Ambur Taluk, Vellore District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
 4. File
-



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue metal jelly of sizes (40mm, 20mm, 12mm, & 6mm)	2450	MT/Month
2.	M Sand	500	MT/Month

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
0	Jaw Crusher	MS Cover with Water Sprinkler	0.0	-
0	Cone Crusher	MS Cover with Water Sprinkler	0.0	-
0	Vertical Shaft Impactor	MS Cover with Water Sprinkler Arrangements	0.0	-
0	Vibrator Screens	MS Cover with Water Sprinkler	0.0	-
0	Pro wash	MS Cover with Water Sprinkler	0.0	-
0	Conveyors	MS Cover with Water Sprinkler	0.0	-
0	Dust Conveyor	MS Cover with Telechute arrangement	0.0	-
1	DG Set 500 KVA	Acoustic enclosures with stack	5.5	-
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Loading/Unloading area	Fugitive	Green belt development with windnet arrester	
2.	DG Set 500 KVA	Noise	Acoustic enclosures	

3. Additional Conditions:



TAMILNADU POLLUTION CONTROL BOARD

- 15
1. The unit shall provide necessary and applicable APC measures as per NEERI norms and shall ensure that the emission satisfy the AAQ/Emission standards prescribed by the Board.
 2. The unit shall adhere to Ambient Noise Level standards prescribed by the Board.
 3. The unit shall locate all its emission sources beyond 500 m from the inhabited site.
 4. The unit shall provide water sprinkling arrangement at various points/dust emission sources to control the dust emission as proposed.
 5. Enclosures to be constructed of G.I. sheets and supported on angle structures so that it can withstand strong wind.
 6. Roof to be given a gradual slope / curvature so as to prevent accumulation of water.
 7. Material transfer point such as hopper bottom / product unloading conveyor to be covered suitably to prevent dust release into the atmosphere.
 8. The jaw crushers side and bottom, are to be covered suitably (GI sheets / rubber flap or any other material) to prevent dust release into the atmosphere.
 9. Telescopic chutes are to be provided at product unloading conveyor to prevent dust release into the atmosphere during free fall of material from height. These chutes can be adjusted in length according to size of the heap.
 10. Openings fitted with doors are to be provided for inspection and access in the enclosures.
 11. The water sprinkler arrangement shall be provided at the following points to suppress the dust
 - at raw stones unloading site
 - at feed point of raw stones into jaw crusher
 - at discharge of the screened stone fractions from rotary screens into respective conveyor, belief.
 - stone dust discharge from conveyor on stock pile.
 12. The drop height of the processed material should be kept at a minimum during loading and unloading.
 13. Conveyor chutes should be provided at the discharge points.
 14. The approach road should be properly laid with tar and concrete and should be sprayed with water. Similarly, the approach roads to crusher should be made in good condition and watered.
 15. The unit shall develop green belt having 25 % of its total area with evergreen high foliage type like neem, tamarind, gold mohar, fire of the forest and any other local varieties
 16. The unit shall construct compound wall to a height of 10 feet all along the boundary and shall erect wind net / metal sheet of 5 feet height to prevent dust carryover to the nearby areas.
 17. Ornamental trees like Asoka along the roads on both sides leading to crushing area should be encouraged to improve the aesthetics of the working environment.

K. Prakash
Digitally signed by K. Prakash
Date: 2020.01.28 20:10:04
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VANIYAMBADI



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
- ✓ 5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

Digitally signed by K. Prakash
 Date: 2020.01.06 20:18:18
 +05'30'
 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 VANIYAMBADI



Dr. JAYANTHI. M, I.F.S
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Phone No.044-24359973

Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr. No.SEIAA-TN/F.No.7058/1(a)/EC.No: 4133/2020 dated: 31.01.2020

To

The Managing Partner
M/s. G. K. Associates
T.S. No. 15/2B, Islamiah College Road,
(Malai Road) New town
Vaniyambadi Taluk
Vellore District

Sir/Madam,

Sub: SEIAA-TN – Proposed Rough stone & Gravel quarry lease over an extent of 3.14.0Ha at S.F.Nos. 109/2, 109/3 & 109/4 in Solur Village, Ambur Taluk, Vellore District, Tamil Nadu by M/s. G. K. Associates - issue of Environmental Clearance – Reg.

Ref: 1. Your Application for Environmental Clearance dated: 21.08.2019
2. Minutes of the 139th SEAC meeting held on 22.11.2019
3. Minutes of the 368th SEIAA meeting held on 31.01.2020

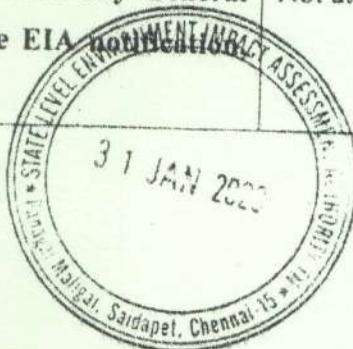
Details of Minor Mineral Activity:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below



Jayan
MEMBER SECRETARY
SEIAA-TN

1	Name of Project Proponent and address	The Managing Partner M/s. G. K. Associates T.S. No. 15/2B, Islamiah College Road, (Malai Road) New town Vaniyambadi Taluk Vellore District
2	Location of the Proposed Activity	
	Survey Number	109/2, 109/3 & 109/4
	Latitude and Longitude	12°45'36.76"N to 12°45'43.55"N 78°42'57.66"E to 78°43'06.64"E
	Village	Solur
	Taluk	Ambur
	District	Vellore
3	Proposed Activity	
	i. Minor mineral	Rough stone & Gravel
	ii. Mining Lease Area	3.14.0Ha
	iii. Approved quantity	431075cu.m of Rough stone & 55851cu.m of Gravel
	iv. Depth of Mining	45m from the top of the hill
	v. Type of mining	Opencast semi Mechanized Method
	vi. Category(B1/B2)	B2
	vii. Precise area communication	Rc.No.120/2018(Mines) Dated: 10.08.2019
	viii. Mining plan approval by Assistant Director of Geology and Mining, Vellore	Rc.No.120/2018(Mines) Dated: 19.08.2019
	ix. Mining lease period	5Years
4	Whether Project area attracts any General conditions specified in the EIA Amendment 2006 as amended:-	Not attracted. Affidavit furnished.



MEMBER SECRETARY
SEIAA-TN

5	Man Power requirement per day:	25 Employees
6	Utilities	
	i. Source of Water :	Water Vendors & Existing Bore well
	ii. Quantity of Water Requirement in KLD:	5.15 KLD
	a. Domestic & Drinking purpose	1.15 KLD
	b. Green Belt & Dust Suppression	4.0 KLD
	iii. Power Requirement:	
	a. Domestic Purpose	TNEB
	b. Industrial purpose	357274 Liters of HSD
7	Cost	
	i. Project Cost	Rs. 177.54lakhs
	ii. EMP Cost	Rs. 3.20 lakhs
8	Date of Appraisal by SEAC:-	22.11.2019
	Agenda No:	139
9	Date of Review/Discussion by SEIAA and the Remarks:-	
	The proposal was placed before the SEIAA in its 368 th Meeting held on 31.01.2020 and the Authority after careful consideration, decided to grant environmental clearance to the said project Mining of Rough stone & Gravel quarry subject to terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.	
10	<u>Validity:</u>	
	This Environmental Clearance is granted to Mining of Rough stone & Gravel for the production in 431075cu.m of Rough stone & 55851cu.m of Gravel for the period of 5Years from the date of execution of the Mining Lease period.	

The Proponent has furnished affidavit in Hundred Rupees stamp paper attested by the Notary stating that

I, Thiru. K.Ganapathi, Managing Partner, M/s. G. K. Associates, T.S. No. 15/2B, Islamiah College Road, (Malai Road) New town, Vaniyambadi Taluk, Vellore District, Tamil Nadu state, solemnly declare and sincerely affirm that



Jayaram
MEMBER SECRETARY
SEIAA-TN

I have applied for getting Environmental Clearance to SEIAA, Tamil Nadu for quarrying of Rough stone & gravel quarry over an extent 3.14.00 Hect in S.F.Nos. 109/2, 109/3 & 109/4 of Solur Village, Ambur Taluk, Vellore District, Tamil Nadu state.

1. I swear to state and confirm that within 10km area of the quarry site, I have applied for environmental clearance, none of the following is situated.
 - a. Protected areas notified under the Wild Life (Protection) Act. 1972 around 10 kms radius.
 - b. No Critically polluted areas as notified by the Central Pollution Control Board constituted under Water (Prevention and Control of Pollution) Act 1974.
 - c. Eco-Sensitive areas as notified around 10 kms radius.
 - d. There are no interstate boundaries within 10km radius from the boundary of the proposed site.
 - e. This project site doesn't attract CRZ notification Act, 1991/2011 far away about >100Kms
2. I will complete the following Corporate Environment Responsibility (CER) activities before commencement of the quarrying activities.

CER Activity	Project Cost (Rs. In Lakh)	CER Cost 2.0% of project cost (Rs in Lakh)
Developing the Library facilities/Drinking water facilities in keel about Govt Higher Secondary School	180.744	3.61488
Total Cost Allocation	180.744	3.61488

3. The quarries are located within 500m radius from the periphery of our quarry.

Type of Mineral	Proposed quarries	Existing quarries	Expired quarries	Abandoned Quarries
Rough stone & Gravel	Name: K.Ganapathi Extent:3.14.00Hect S.F.No.109/2, 109/3 & 109/4	Nil	Nil	Nil



MEMBER SECRETARY
SEIAA-TN

Village: Solur			
Taluk: Ambur			
District: Vellore			

4. There will not be hindrance any disturbance to the people living on enrouted / nearby our quarry site while transporting the mineral our material and due to quarrying activities.
5. There is no approved habitation within 300m radius from the periphery of our quarry.
6. I swear that afforestation will be carried out during the course of quarrying operation and maintained.
7. The required insurance will be taken in the name of the labourers working in my quarry site.
8. The existing road from the main road to quarry is in good condition and the same will be maintained and utilized for transportation of Rough stone & Gravel.
9. I will not engage any child labour in our quarry site and I am aware that engaging child labour is punishable under the law.
10. All types of safety/protective equipment will be provided to all the labourers working in my quarry.
11. No permanent structures, temples etc., are located within 500m radius from the periphery of my quarry.

I ensure to do all the social and Environmental commitment as mentioned in the Mining plan to the best of my knowledge.

Further, the Project Proponent has submitted a copy of the letter obtained from the Asistant Director, Dept of Geology and Mining, Vellore District in his letter Rc.No. 120/2018(Mines) dated 14.08.2019 has stated that the details of other quarries (Proposed / Existing / Abandoned Quarries) within a radius 500m from the boundary of the proposed quarry site as follows:

I. Existing Quarries:-

Sl. No.	Name of the Owner (Tvl)	Village & S.F. Nos.	Extent in Hectares	Lease period	Remarks
-----Nil-----					

II. Abandoned Quarries:



Jaya
MEMBER SECRETARY
SEIAA-TN
billu

Sl. No.	Name of the Owner (Tvl)	Village & S.F. Nos.	Extent in Hectares	Lease period	Remarks
-----Nil-----					

III. Present Proposed Quarries:

Sl. No.	Name of the Owner (Tvl)	Village & S.F. Nos.	Extent in Hectares	Lease period	Remarks
1.	Thiru. K.Ganapathi, Managing Partner, M/s. G.K. ASSOCIATES, T.S.No.15/23, Islamiah College Road (Malai Road), New Town, Vaniyambadi Taluk, Vellore District, Tamil Nadu,	109/2, 109/3 & 109/4	3.14.0	-	Proposed quarry

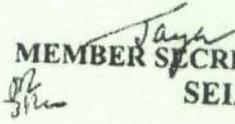
IV. Future Proposed Quarries:

Sl. No.	Name of the Owner (Tvl)	Village & S.F. Nos.	Extent in Hectares	Lease period	Remarks
-----Nil-----					

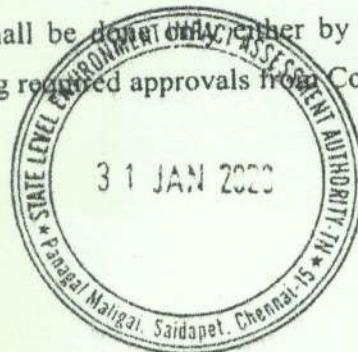
Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the SEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. The applicant has to obtain land use classification as industrial use before issue/renewal of mining lease.



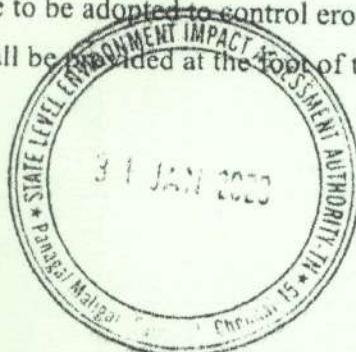

 MEMBER SECRETARY
 SEIAA-TN

4. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
5. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
6. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
7. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
8. The proponent shall ensure that First Aid Box is available at site.
9. The excavation activity shall not alter the natural drainage pattern of the area.
10. The excavated pit shall be restored by the project proponent for useful purposes.
11. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
12. The quarrying operation shall be restricted between 7AM and 5 PM.
13. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
14. A minimum distance of 50 mts. From any civil structure shall be kept from the periphery of any excavation area.
15. Depth of quarrying shall be 2m above the ground water table /approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
16. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
17. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
18. Drilling and blasting shall be done only by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.



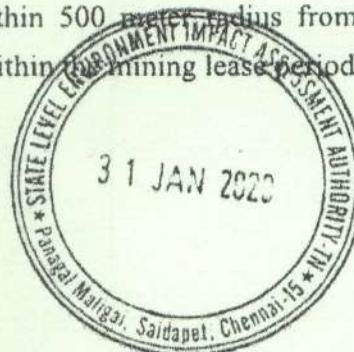
Jayan
MEMBER SECRETARY
SEIAA-TN

19. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
20. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
21. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
22. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF & CC, GoI on 16.11.2009.
23. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
24. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
25. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF & CC, GoI to control noise to the prescribed levels.
26. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
27. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
28. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
29. The following measures are to be adopted to control erosion of dumps:-
 - i. Retention/ toe walls shall be provided at the foot of the dumps.



MEMBER SECRETARY
SEIAA-TN

- ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
30. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous & other Wastes (Management, Handling, and trans boundary movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
31. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
32. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
33. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
34. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
35. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
36. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
37. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.



MEMBER SECRETARY
SEIAA-TN

38. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 500m radius from the periphery of the quarry site.
39. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF & CC, GOI.
40. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF & CC, GOI.
41. Bunds to be provided at the boundary of the project site.
42. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
43. At least 10 Neem trees should be planted around the boundary of the quarry site.
44. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
45. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
46. The Project Proponent shall provide solar lighting system to the nearby villages.
47. Rainwater shall be pumped out Via Settling Tank only
48. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
49. Safety equipments to be provided to all the employees.
50. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
51. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
52. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
53. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
54. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.



MEMBER SECRETARY
SEIAA-TN

- 55. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
- 56. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
- 57. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
- 58. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
- 59. Ground water quality monitoring should be conducted once in six month and the report should be submitted to TNPCB.
- 60. Proper barrier for reducing the Noise level shall be established like providing Green Belt along the boundary of the quarrying site, etc. and to prevent dust pollution, suitable working methodology needs to be adopted taking wind direction into consideration.
- 61. The operation of the quarry shall no way impact the agriculture activity & water bodies near the project site.
- 62. Transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village road.
- 63. The Project Proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
- 64. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
- 65. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/ 2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
- 66. To ensure safety measures along the boundary of the quarry site, security guards are to be engaged during the entire period of mining operation.

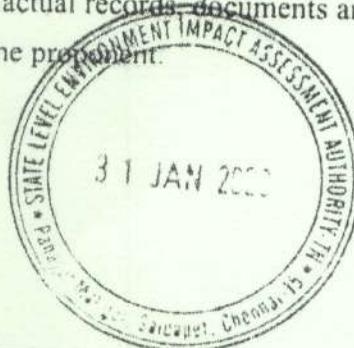


Jagori
MEMBER SECRETARY
 SEIAA-TN

- 28
67. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine as reported.
 68. All the condition imposed by the District Collector, Vellore vide Rc.No. 120/2018(Mines) Dated: 10.08.2019 should be strictly followed.
 69. The project proponent shall utilize the CER amount for Rs. 3.61 Lakhs (2% of project cost) to carry out for infrastructure facilities in Solur Village Govt School as per Office Memorandum of MoEF & CC dated 01.05.2018. The above activity shall be carried out before obtaining CTO from TNPCB.
 70. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
 71. The EMP Cost shall be deposited in a nationalized bank by opening separate account and head wise expense statement shall be furnished to TNPCB with a copy to SEIAA annually.
 72. The proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.
 73. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
 74. As per MoEF & CC, GoI, Office Memorandum dated 30.03.2015, prior clearance from Forestry & Wildlife angle including clearance from obtaining committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10KM from National Park and Sanctuaries.

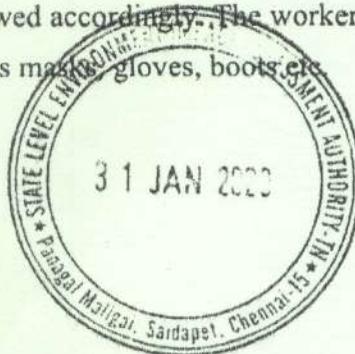
General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.



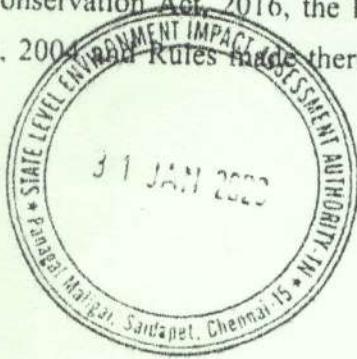
Jaya
MEMBER SECRETARY
SEIAA-TN

2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.



Jagan
MEMBER SECRETARY
SEIAA-TN

- 13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
- 14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
- 15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
- 16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- 17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
- 18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
- 19. The SEIAA, Tamil Nadu may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- 20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- 21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders



MEMBER SECRETARY
SEIAA-TN

passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
23. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/ cancelled.

MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary, Environment and Forests Department, Tamil Nadu.
3. The Additional Chief Secretary, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Vellore District
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.

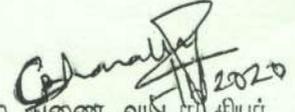


மண்டல துணை வட்டாட்சியர் புலத்தணிக்கை குறிப்பு

தருப்பத்தூர் மாவட்டம், ஆம்பூர் வட்டம், சோலூர் கிராமம் புல எண் 109/2,3,4-ம் கல்குவாரி அமைக்கக் கிராம மக்கள் எதிர்ப்பு தெரிவித்தின்பேரில் கள நிலவரம் குறித்து புலத்தணிக்கை அறிக்கை சமர்ப்பிக்கப்படுகிறேன்.

திரு. கணபதி த/பெ.சுண்ணன் என்பவர் குவாரி அமைக்க அனுமதி கோரியுள்ள புல எண்கள் 109/2 விஸ்தீரணம் 0.57.5 (ஹெக்/ஏர்ஸ்) மற்றும் 109/3 விஸ்தீரணம் 1.15.0, 109/4-ல் விஸ்தீரணம் 1.41.50 ஏர்ஸ் புல எண்களில் இன்று (05.06.2020) வட்டாட்சியருடன் கள ஆய்வு செய்யப்பட்டது. மேலும் நில அளவரை கொண்டு குவாரி அமைய உள்ள கிடத்தில் நில அளவீடுகள் செய்யப்பட்டது. மனுதாரர் குவாரி செய்ய அனுமதி கோரியுள்ள புல எண். 109/2- க்கு வடக்கிலும் மேற்கிலும் புல எண் 109/1 -ம், கிழக்கிலும், தெற்கிலும் புல எண். 109/6-ம், மேற்கில் 109/3ம், கிழக்கில் 123-ம் அமைந்துள்ளது. கிதன்படி மேற்படி புலங்களிலிருந்து 300 மீட்டர் சுற்றளவுக்குள், குடியிருப்புகள், பள்ளி/கல்லூரிகள், புராத்தான சின்னங்கள், விலை உயர்ந்த மரங்கள், 2சி மகசூல் மரங்கள், வழிபாட்டு தளங்கள் ஏதுமில்லை. மேலும் மேற்படி புலத்தில் உயர்/தாழ்வு அழுத்த மின்கம்பிகள் போன்றவை ஏதுமில்லை. கிட்டபுலத்திலிருந்து 1.5 கிலோ மீட்டர் தொலைவில் கிராம சாலை அமைந்துள்ளது. மேற்படி அனுமதி கோரும் புலத்திலிருந்து 500 மீட்டர் சுற்றளவுக்குள் குவாரிகள் ஏதுமில்லை. மனுதாரர் குவாரி செய்ய அனுமதி வழங்கக்கோரிய நிலத்தில் தேவையான கனிமம் திருப்பில் உள்ளது என நேர்புல விசாரணையின் மூலமும் புலத்தணிக்கையின் மூலமும் தெரியவருகிறது. மேற்படி புலங்களின் 300 மீட்டர் சுற்றளவில் மேற்குறிப்பிட்ட இனங்கள் ஏதுமில்லை என்ற போதிலும், பொது மக்கள் அச்சம் காரணம் தொடர்ந்து குவாரி அமைக்க எதிர்ப்பு தெரிவித்து வருகின்றனர். மேலும் மேற்படி சொத்தானது விவசாயம் செய்யும் பொருட்டு அரசாங்கத்தால் முனிசாமி செட்டி மனைவி திருமதி. லக்ஷியம்மாள் என்பவருக்கும், தம்பாகுன்னியப்பன் மகன் நாகரத்தினம் என்பவருக்கும் ஒப்படை செய்யப்பட்ட நிலமாகும். திரு. சம்பத், த/பெ. முனிசாமி என்பவர் குவாரி அமைக்க அனுமதி கோரும் புலத்தின் அருகில் உள்ள 115/1-என்ற புலத்தில் தான் விவசாயம் செய்து வருவதாகவும், குவாரி அமைத்தால் விவசாயம் மற்றும் குடிநீர் பாதிப்பு ஏற்படும் என தெரிவித்து குவாரி அமைக்க எதிர்ப்பு தெரிவித்துள்ளார். மேற்படி புகார்தாரரின் நிலம், குவாரி அமைக்க அனுமதி கோரும் புலத்திலின் 300 மீட்டருக்குள் கிடம் பெறவில்லை. கிதே போல் திரு. செல்வம் என்பவரும், குவாரி அமைக்க எதிர்ப்பு தெரிவித்துள்ளார். அதுமட்டுமல்லாமல் சாணாங்குப்பம் ஊர் பொதுமக்கள் அச்ச உணர்வின் காரணமாக எதிர்ப்பு தெரிவிப்பதால், குவாரி அமைக்கப்படும் சூழலில் சட்டம் மற்றும் ஒழுங்கு பாதிக்கும் நோக்கில் பொதுமக்கள் போரட்டத்தில் ஈடுபட்ட வாய்ப்புகள் உள்ளன. திருப்பினும் குவாரி அமைக்க அனுமதி கோரி புலத்திற்கு 300 மீட்டர் சுற்றளவில் குடியிருப்புகள், பள்ளி/கல்லூரிகள், புராத்தான சின்னங்கள், விலை உயர்ந்த மரங்கள், 2சி மகசூல் மரங்கள், வழிபாட்டு தளங்கள் ஏதுமில்லை மற்றும் மேற்படி புலத்தில் உயர்/தாழ்வு அழுத்த மின்கம்பிகள் போன்றவை ஏதுமில்லை என்பதாலும், மனுதாரர் திரு. கணபதி புலத்தில் விவசாயம் செய்ய வேண்டுமெனில்

புலத்தில் உள்ள கற்களையும், பாறைகளையும் அகற்ற வேண்டும் எனவும், அவ்வாறு நினைந்ததை உடைத்த எடுக்கப்படும் கற்கள் மற்றும் மண்ணை அருகில் உள்ள பிற பட்டாதாரர்களுக்கு சொந்தமான விவசாய நிலத்தில் கொட்ட கியலாது என்பதாலும், மேற்படி கற்கள் மற்றும் மண்ணை அரசுக்கு உரிய கனிம கட்டணங்களை செலுத்தி விற்பனை செய்வேன் என்றும், மேற்படி புலத்தில் உள்ள கற்களையும், பாறைகளையும் அகற்றிய பின்னர் விவசாயம் மட்டுமே செய்வேன் என்றும், வேறு பயன்பாட்டிற்கு பயன்படுத்த மாட்டேன் என்றும் ஏற்கனவே உறுதியொழி அளித்துள்ளார். எனவே மனுதாருக்கு மேற்படி புலங்களில் குவாரி அமைக்க பரிந்துரை செய்து, கிராம நிர்வாக அலுவலரின் வாக்குமூலம், வருாய் ஆய்வாளர் அறிக்கை, கிராம கணக்குகளின் நகல்கள் மற்றும் 300 மீட்டர் அளவீடு செய்த வரைப்படம் ஆகியவை கித்துடன் கிணைத்து பணிந்து சமர்ப்பிக்கப்படுகிறது.


மண்டல துணை வட்டாட்சியர்

ஆம்பூர்

பெறுநர்
வட்டாட்சியர்
ஆம்பூர்

Field Inspection Report of Regional Deputy Tahsildar

Submitted Report on the basis of the objections made by the village people for establishing quarry in the land in S. Nos. 109/2,3,4 at Solur Village, Ambur, Thirupathur District.

The applicant Thiru. K.Ganapathi, Son of Kannan sought approval to establish the quarry in the land inspected on 05.06.2020, the land in S. No.109/2 measuring 0.57.5 (Hect/Ares) 109/3 measuring 1.15.0 and 109/4 measuring 1.41.50 Ares has been inspected with the assistance of Tahsildar and also measured the site. The land in S. No.109/2 is on north and west, S. No.109/1 is on the east, on the south S. No.109/6, on the west S. No.109/3 and on the east S. No.123. From the above land within 300 meter radius, there is no residence, school / college, antiquity images, valuable trees, 2C magasool trees, temple. There is no hyper and lower tension wiring . Village Road is away from 1.5 kilo meter distance from the site. There is no quarries within the radius of 500 meter. It is learnt from the enquiry that there is enough mine in the land where permission is sought for quarrying. Though there is no items referred to above in the site within the radius of 300 meters public objected for establishing the quarry. The above property has been given to Smt. Lakshmi Ammal, wife of Munisamy Chetty by the Government for agricultural activity. Thiru. Sampath, son of Munisamy objected if quarry is established, agricultural and drinking water will affect. The objectors land is not located within 300 meter radius of the proposed land. Similarly Thiru. Selvam also objected for establishing quarry. Apart from that, Sanankuppam Village people objected and may lead to law and order problem if established. However, from the site where permission is sought for establishing quarry, within 300 meter radius, there is no residence school/college and there is no Hyper / Lower Tensio Electrical wiring. Th

-2-

assurance and also stated that he intend to carry on agricultural activity, remove the rough stone and gravel and the removed stones and gravels could not be dumped in the nearby patta land. The above stones and gravels will be sold after paying the mining charges to the Government and would do agricultural activity only and the land will not be used for any other purpose after removing all stones and gravels.

Hence, it is hereby recommended to the applicant to establish the quarry in the above site and submitted along with the statement of Village Administrative Officer, Revenue Inspector, Village Accounts and 300 meter measured sketch.

Sd....
Regional Deputy Tahsildar,
Ambur.

To
Tahsildar,
Ambur.

சமர்ப்பிக்கப்படுகிறது.

திருப்பத்தூர் மாவட்டம், அம்பூர் வட்டம், சோலூர் கிராமம் புல எண் 109/2,3,4-ம் கல்குவாரி அமைக்க திராம மக்கள் எதிர்ப்பு தெரிவித்தின்பேரில் கள நிலவரம் குறித்து புலத்தணிக்கை குறிப்புடன் அறிக்கை அனுப்பக்கோரியது தொடர்பாக, பின்வருமாறு எனது அறிக்கை சமர்ப்பிக்கப்படுகிறேன்.

திரு. கணபதி த/பெ. கண்ணன் என்பவர் குவாரி அமைக்க அனுமதி கோரியுள்ள புல எண்கள் 109/2 விஸ்தீரணம் 0.57.5 (ஹெக்/ஏர்ஸ்) மற்றும் 109/3 விஸ்தீரணம் 1.15.0, 109/4-ல் விஸ்தீரணம் 1.41.50 ஏர்ஸ் ஆகிய புல எண்களில் இன்று (05.06.2020) கள ஆய்வு செய்யப்பட்டது. மேலும் நில அளவரை கொண்டு குவாரி அமைய உள்ள இடத்தில் நில அளவீடுகள் செய்யப்பட்டது. மனுதாரர் குவாரி செய்ய அனுமதி கோரியுள்ள புல எண். 109/2-க்கு வடக்கிலும் மேற்கிலும் புல எண் 109/1 -ம், கிழக்கிலும், தெற்கிலும் புல எண். 109/6-ம், மேற்கில் 109/3ம், கிழக்கில் 123-ம் அமைந்துள்ளது. இதன்படி மேற்படி புலங்களிலிருந்து 300 மீட்டர் சுற்றளவுக்குள், குடியிருப்புகள், பள்ளி/கல்லூரிகள், புராதான சின்னங்கள், விலை உயர்ந்த மரங்கள், 2சி மகசூல் மரங்கள், வழிபாட்டு தளங்கள் ஏதுமில்லை. மேலும் மேற்படி புலத்தில் உயர்/தாழ்வு அழுத்த மின்கம்பிகள் போன்றவை ஏதுமில்லை. இப்புலத்திலிருந்து 1.5 கிலோ மீட்டர் தொலைவில் கிராம சாலை அமைந்துள்ளது. மேற்படி அனுமதி கோரும் புலத்திலிருந்து 500 மீட்டர் சுற்றளவுக்குள் குவாரிகள் ஏதுமில்லை. மனுதாரர் குவாரி செய்ய அனுமதி வழங்கக்கோரிய நிலத்தில் தேவையான கனிமம் இருப்பில் உள்ளது என நேர்ப்புல விசாரணையின் மூலமும் புலத்தணிக்கையின் மூலமும் தெரியவருகிறது. மேற்படி புலங்களின் 300 மீட்டர் சுற்றளவில் மேற்குறிப்பிட்ட இனங்கள் ஏதுமில்லை என்ற போதிலும், பொது மக்கள் அச்சம் காரணம் தொடர்ந்து குவாரி அமைக்க எதிர்ப்பு தெரிவித்து வருகின்றனர். மேலும் மேற்படி சொத்தானது விவசாயம் செய்யும் பொருட்டு அரசாங்கத்தால் முனிசாமி செட்டி மனைவி திருமதி. லட்சுமியம்மாள் என்பவருக்கும், தம்பாகுன்னியப்பன் மகன் நாகரத்தினம் என்பவருக்கும் ஒப்படை செய்யப்பட்ட நிலமாகும். திரு. சம்பத், த/பெ. முனிசாமி என்பவர் குவாரி அமைக்க அனுமதி கோரும் புலத்தின் அருகில் உள்ள 115/1-என்ற புலத்தில் தான் விவசாயம் செய்து வருவதாகவும், குவாரி அமைத்தால் விவசாயம் மற்றும் குடிநீர் பாதிப்பு ஏற்படும் என தெரிவித்து குவாரி அமைக்க எதிர்ப்பு தெரிவித்துள்ளார். மேற்படி புகார்தாரரின் நிலம், குவாரி அமைக்க அனுமதி கோரும் புலத்திலின் 300 மீட்டருக்குள் கிடம் பெறவில்லை. இதே போல் திரு. செல்வம் என்பவரும், குவாரி அமைக்க எதிர்ப்பு தெரிவித்துள்ளார். அதுமட்டுமல்லாமல் சாணாங்குப்பம் ஊர் பொதுமக்கள் அச்ச உணர்வின் காரணமாக எதிர்ப்பு தெரிவிப்பதால், குவாரி அமைக்கப்படும் சூழலில் சட்டம் மற்றும் ஒழுங்கு பாதிக்கும் நோக்கில் பொதுமக்கள் போரட்டத்தில் ஈடுபட்ட வாய்ப்புகள் உள்ளன. இருப்பினும் குவாரி அமைக்க அனுமதி கோரி புலத்திற்கு 300 மீட்டர் சுற்றளவில் குடியிருப்புகள், பள்ளி/கல்லூரிகள், புராதான சின்னங்கள், விலை உயர்ந்த மரங்கள், 2சி மகசூல் மரங்கள், வழிபாட்டு தளங்கள் ஏதுமில்லை மற்றும் மேற்படி புலத்தில் உயர்/தாழ்வு அழுத்த மின்கம்பிகள் போன்றவை ஏதுமில்லை என்பதாலும், மனுதாரர் திரு. கணபதி புலத்தில் விவசாயம் செய்ய வேண்டுமெனில்

புலத்தில் உள்ள கற்களையும், பாறைகளையும் அிகற்ற வேண்டும் எனவும், அவ்வாறு நிலைத்தை உடைத்த எடுக்கப்படும் கற்கள் மற்றும் மண்ணை அருகில் உள்ள பிற பட்டாதாரர்களுக்கு செந்தமான விவசாய நிலத்தில் கொட்ட கியலாது என்பதாலும், மேற்படி கற்கள் மற்றும் மண்ணை அரசுக்கு உரிய கனிம கட்டணங்களை செலுத்தி விற்பனை செய்வேன் என்றும், மேற்படி புலத்தில் உள்ள கற்களையும், பாறைகளையும் அிகற்றிய பின்னர் விவசாயம் மட்டுமே செய்வேன் என்றும், வேறு பயன்பாட்டிற்கு பயன்படுத்த மாட்டேன் என்றும் ஏற்கனவே உறுதிமொழி அளித்துள்ளார். எனவே மனுதாருக்கு மேற்படி புலங்களில் குவாரி அமைக்க பரிந்துரை செய்து, கிராம நிர்வாக அலுவலரின் வாக்குமூலம், கிராம கணக்குகளின் நகல்கள் மற்றும் 300 மீட்டர் அளவீடு செய்த வரைப்படம் ஆகியவை இத்துடன் இணைத்து பணிந்து சமர்ப்பிக்கப்படுகிறது.


வருவாய அய்வாளர்

ஆம்பூர்

பெறுநர் -
வட்டாட்சியர்
ஆம்பூர்

Submitted :

Submitting report on the basis of the objections made by village people for establishing quarry in the land in S. No.109/2, 3, 4 at Solur village, Ambur, Thirupathur District.

The Applicant Thiru. K. Ganapathi, Son of Kannan sought to establish quarry in the land. On 05.06.2020 the land in S. No.109/2 measuring 0.57.5 (Hect/Aers) 109/3 measuring 1.15.0 and 109/4 measuring 1.41.50 Ares has been inspected and also measured with the assistance of Land Surveyor. The land for which the applicant sought permission to quarry is located on the north and west S. No.109/2, on the east S. No.109/1, on the south S. No.109/6, on the west S. No. 109/3, on the east S. No.123. From the above said land and within 300 meters radius, there is no residence, school, colleges, antiquity images, valuable trees, 20 magasool trees, temple. Further there is no hyper tension and lower tension electrical wires. There is village road 1.5 kilometer away from the land. Within 500 meter radius of the site, there is no other quarry. It is learnt from enquiry that there is enough mine in the land where the applicant sought permission. Though none of the above things are within 300 meter radius of the site, public due to panic objected for establishing quarry. Further the property has been given by the Government to Smt. Lakshmi Ammal, Wife of Munisamy and Nagarathinam, Son of Thamba Kunniappan for agricultural use. Thiru. Sampath, Son of Munisamy objected for establishing quarry to the site stating that near the land in S. No.115/1 agricultural activity is being carried on, if quarry is established, agriculture and drinking water will affect. The above complainants land is not located within 300 meters of the proposed land of the applicant. Similarly Thiru. Selvam also objected for quarry establishment. Apart from that as Sanankuppam Village

-2-

people made objection due to panic, there is chances of creating of law and order problem. However, within 300 meter radius of the land where quarry is sought to establish, there is no school, colleges, antiquity images, valuable trees, 2C magasool trees, temples and there is no hyper tension / low tension electrical wirings,. The applicant Thiru. K.Ganapathy has given assurances and also stated that he intend to do agricultural activities in the land., after removing rough stones and gravels and such removed rough stones and gravels could not be dumped in the nearby patta land and that the gravels could be sold after payment of mine charges to the Government and would do agricultural operation and the site will not be used for any other purpose. Hence, it is hereby recommended to the applicant to establish quarry in the above site and submit report along with the statement of Village Administrative Officer, Revenue Inspector, Village Accounts with 300 meter measured sketch.

Sd....
Revenue Inspector,
Ambur.

To
Tahsildar,
Ambur.

திருப்பத்தூர் மாவட்டம், ஆம்பூர் வட்டம், 42 சோலூர் கிராம நிர்வாக அலுவலர் மற்றும் மேட்டுக்குடிகள் வாக்குமூலம்

திருப்பத்தூர் மாவட்டம், ஆம்பூர் வட்டம், சோலூர் கிராமம் புல புல எண்கள் 109/2 விஸ்தீரணம் 0.57.5 (ஹெக்/ஏர்ஸ்) மற்றும் 109/3 விஸ்தீரணம் 1.15.0, 109/4-ல் விஸ்தீரணம் 1.41.50 ஏர்ஸ் ஆக மொத்தம் 3.14 (ஹெக்/ஏர்ஸ்) விஸ்தீரணம் கொண்ட பட்டா நிலத்தில் கல்குவாரி அமைக்க அனுமதி வழங்கக் கோரி வாணியம்பாடி வட்டம், நியூ டவுன் கிஸ்லாமியா காலேஜ் ரோடு என்ற விலாசத்தில் கிபங்கிவரும் ஜி.கே. அசோசைட்ஸ் (பங்குதாரர்) திரு. கணபதி த/பெ.சுண்ணன் என்பவர் குவாரி அமைக்க அனுமதி கோரி மனு செய்ததின் பேரில் என்னவை விசாரணை செய்வதை தெரிந்துகொண்டேன்.

திரு. கணபதி த/பெ.சுண்ணன் என்பவர் குவாரி அமைக்க அனுமதி கோரியுள்ள புல எண்கள் 109/2 விஸ்தீரணம் 0.57.5 (ஹெக்/ஏர்ஸ்) மற்றும் 109/3 விஸ்தீரணம் 1.15.0, 109/4-ல் விஸ்தீரணம் 1.41.50 ஏர்ஸ் ஆகிய புல எண்களில் கின்று (05.06.2020) கள ஆய்வு செய்யப்பட்டது. மேலும் நில அளவரை கொண்டு குவாரி அமைய உள்ள இடத்தில் நில அளவீடுகள் செய்யப்பட்டது. மனுதாரர் குவாரி செய்ய அனுமதி கோரியுள்ள புல எண். 109/2- க்கு வடக்கிலும் மேற்கிலும் புல எண் 109/1 -ம், கிழக்கிலும், தெற்கிலும் புல எண். 109/6-ம், மேற்கில் 109/3ம், கிழக்கில் 123-ம் அமைந்துள்ளது. இதன்படி மேற்படி புலங்களிலிருந்து 300 மீட்டர் சுற்றளவுக்குள், குடியிருப்புகள், பள்ளி/கல்லூரிகள், புராடான சின்னங்கள், விலை உயர்ந்த மரங்கள், 2சி மகசூல் மரங்கள், வழிபாட்டு தளங்கள் ஏதுமில்லை. மேலும் மேற்படி புலத்தில் உயர்/தாழ்வு அழுத்த மின்கம்பிகள் போன்றவை ஏதுமில்லை. இப்புலத்திலிருந்து 1.5 கிலோ மீட்டர் தொலைவில் கிராம சாலை அமைந்துள்ளது. மேற்படி அனுமதி கோரும் புலத்திலிருந்து 500 மீட்டர் சுற்றளவுக்குள் குவாரிகள் ஏதுமில்லை. மனுதாரர் குவாரி செய்ய அனுமதி வழங்கக்கோரிய நிலத்தில் தேவையான கனிமம் கிருப்பில் உள்ளது என நேர்புல விசாரணையின் மூலமும் புலத்தணிக்கையின் மூலமும் தெரியவருகிறது. மேற்படி புலங்களின் 300 மீட்டர் சுற்றளவில் மேற்குறிப்பிட்ட கிணங்கள் ஏதுமில்லை என்ற போதிலும், பொது மக்கள் அச்சம் காரணம் தொடர்ந்து குவாரி அமைக்க எதிர்ப்பு தெரிவித்து வருகின்றனர். மேலும் மேற்படி சொத்தானது விவசாயம் செய்யும் பொருட்டு அரசாங்கத்தால் முனிசாமி செட்டி மனைவி திருமதி. லட்சுமியம்மாள் என்பவருக்கும், தம்பாகுன்னியப்பன் மகன் நாகரத்தினம் என்பவருக்கும் ஒப்படை செய்யப்பட்ட நிலமாகும். திரு. சம்பத், த/பெ. முனிசாமி என்பவர் குவாரி அமைக்க அனுமதி கோரும் புலத்தின் அருகில் உள்ள 115/1-என்ற புலத்தில் தான் விவசாயம் செய்து

Statement of Village Administrative Officer and Mettu Kudigal, Solur Village, Ambur, Thirupathur District.

I am aware that I was enquired about the matter in respect of the application made by K. Ganapathi, Son of Kannan, G.K. Associates (partner) functioning at Islamia College Road, New Town, Vaniyambadi for seeking permission to establish rough stone quarry in the patta land in S. No.109/2, measuring 0.57.5 (Hec./Ares) and 109/3 measuring 1.15.0, 109/4 measuring 1.41.50 Ares total area 3.14 Hect/Ares situate at Solur Village, Ambur Taluk, Thirupathur District.

Thiru. K. Ganapathi, Son of Kannan, G.K. Associates (Partner) functioning at New Town, Islamia college Road, Vaniyambadi has applied for establishing quarry in the patta land comprised in S. NO.109/2 measuring 0.57.5 (Hect/Ares), 109/3 measuring 1.15.0, S. NO.109/4 measuring 1.41.50 Ares of total area 3.14 (Hect/Ares) situate at Solur Village, Ambur Taluk, Thirupathur District. On that application, I am aware that I have been enquired in this regard.

The land in S. NO.109/2 (measuring 0.57.5 Hect/Ares), 109/3 measuring 1.15.0, S. No.109/4 measuring 1.41.50 Ares where the applicant K.Ganapathi sought permission to establish quarry has been inspected on 05.06.2020. Permission sought for the land in S. No. 109/2 is on North and South, on the east by 109/1, on the south by S. No.109/6, on the West by 109/3, East by 123. From the above site within 300 meter radius, there is no residence, school / colleges, antiquity images, valuable trees, 2c Magasool trees, temples. Further in the site there is no hyper tension / lower tension electrical wiring. 1.5 kilo meter away from the site village road is located. Within 500 meters of the land where permission is sought for there is no quarry. From personal inspection and on enquiry it come to light that there is enough mines in the land. Within 300 meter radius, the above things

-2-

are not there. However, due to panic, the village people have made objection. Further the above land has been given by the Government for agricultural purpose to Smt. Lakshmi Ammal, Wife of Munisamy, Ngarathinam, Son of Thambakunniappan. Thiru. Sampath, Son of Munisamy objected stating that he is doing agricultural activity nearby in his land in S. No.115/1, if quarry is established, agricultural activity and drinking water will affect. Further the complainant's land is not located with 300 meter radius of proposed quarry land. Similarly Thiru. Selvam also objected and Sanankuppam Village people also objected due to their panic. If quarry is established there is chance of law and order problem. However, there is no school/ colleges, antiquity images, valuable trees, 2C Magasool trees, temples within 300 meter radius of the proposed quarry land. Further there is no hyper tension, low tension electric wiring. The applicant K. Ganapathi already assured and stated if the agricultural activity is to be carried on in the proposed quarry site, he would remove stones and gravel from the site and would not dumped in the nearby lands of pattadars, he would do agricultural activity only after removing stones and gravels and will be sold after paying mine charges to the Government. Hence, it is hereby recommended to the applicant for quarry and enclose herewith village accounts copy and 300 meter measured sketch and submitted.

Sd.....06.06.2020

Village Administrative Officer.

/Before me/

Sd.....

R.I. , Ambur

6.6.2020

திருமதி குமார், செண்டகவள்ளி,
வட்டாடாபுரம்,
ஆம்பூர்

மாவட்ட ஆட்சித் தலைவர்,
திருப்பத்தூர்.

வழி: வருவாய் கோட்ட அலுவலர்,
வாணியம்பாடி

நக.சி2.614/2020 நாள்: .06.2020

மதிப்பிற்குரிய அம்மா,

பொருள்: குவாரி - திருப்பத்தூர் மாவட்டம்-ஆம்பூர் வட்டம் -சோலூர் கிராமம் புல எண் 109/2,3,4-ம் கல்குவாரி அமைக்க கிராம மக்கள் எதிர்ப்பு கள நிலவரம் குறித்த நேரடி புலத்தணிக்கை குறிப்புடன் அறிக்கை கோரியது பேரில் அறிக்கை சமர்ப்பிக்கப்படுகிறது.

பார்வை: வருவாய் கோட்ட அலுவலர்,வாணியம்பாடி அவர்களின் கடித எண்.ந.க.அ1.578/2020 நாள்:12.05.2020

---0---

திருப்பத்தூர் மாவட்டம், ஆம்பூர் வட்டம், சோலூர் கிராமம் புல எண் 109/2,3,4-ம் கல்குவாரி அமைக்க அனுமதி கோரியதன் பேரில் புலத்தணிக்கை மற்றும் விசாரணை செய்து அறிக்கையை அனுப்பி பார்வையில் காணும் வாணியம்பாடி வருவாய் கோட்ட அலுவலர் அவர்கள் கடிதத்தில் தெரிவித்ததின் பேரில் புலத்தணிக்கை செய்து கீழ்க்கண்டவாறு எனது அறிக்கையை சமர்ப்பிக்கிறேன்.

ஆம்பூர் வட்டம்,சோலூர் கிராமம் புல எண் 109/2,3,4-ம் கல்குவாரி அமைக்க அனுமதி கோரப்பட்டுள்ளது. மேலும் நில அளவரை கொண்டு குவாரி அமைய உள்ள கிடத்தில் நில அளவீடுகள் செய்யப்பட்டது. மனுதாரர் குவாரி செய்ய அனுமதி கோரியுள்ள புல எண். 109/2- க்கு வடக்கிலும் மேற்கிலும் புல எண் 109/1 -ம், கிழக்கிலும், தெற்கிலும் புல எண்.109/6-ம், மேற்கில் 109/3ம், கிழக்கில் 123-ம் அமைந்துள்ளது.கிதன்படி மேற்படி புலங்களிலிருந்து 300 மீட்டர் சுற்றளவுக்குள், குடியிருப்புகள், பள்ளி/கல்லூரிகள், புராதான சின்னங்கள்,விலை உயர்ந்த மரங்கள், 2சி மகசூல் மரங்கள், வழிபாட்டு தளங்கள் ஏதுமில்லை. மேலும் மேற்படி புலத்தில் உயர்/தாழ்வு அழுத்த மின்கம்பிகள் போன்றவை ஏதுமில்லை. கிப்புலத்திலிருந்து 1.5 கிலோ மீட்டார் தொலைவில் கிராம சாலை அமைந்துள்ளது. மேற்படி அனுமதி கோரும் புலத்திலிருந்து 500 மீட்டர் சுற்றளவுக்குள் குவாரிகள் ஏதுமில்லை. மனுதாரர் குவாரி செய்ய அனுமதி வழங்கக்கோரிய நிலத்தில் தேவையான கனிமம் திருப்பில் உள்ளது என நேர்புல விசாரணையின் மூலமும் புலத்தணிக்கையின் மூலமும் தெரியவருகிறது. மேற்படி புலங்களின் 300 மீட்டர் சுற்றளவில் மேற்குறிப்பிட்ட கிணங்கள் ஏதுமில்லை என்ற போதிலும்,பொது மக்கள் அச்சம் காரணம் தொடர்ந்து குவாரி அமைக்க எதிர்ப்பு தெரிவித்து

வருகின்றனர்: மேலும் மேற்படி சொத்தானது விவசாயம் செய்யும் பொருட்டு அரசாங்கத்தால் ஸனிசாமி செட்டி மனைவி திருமதி.லட்சுமியம்மாள் என்பவருக்கும், தம்பாகுன்னியப்பன் மகன் நாராயணத்தினம் என்பவருக்கும் ஒப்படை செய்யப்பட்ட நிலமாகும். திரு. சம்பத், த/பெ. ஸனிசாமி என்பவர் குவாரி அமைக்க அனுமதி கோரும் புலத்தின் அருகில் உள்ள 115/1-என்ற புலத்தில் தான் விவசாயம் செய்து வருவதாகவும், குவாரி அமைத்தால் விவசாயம் மற்றும் குடிநீர் பாதிப்பு ஏற்படும் என தெரிவித்து குவாரி அமைக்க எதிர்ப்பு தெரிவித்துள்ளார். மேற்படி புகார்தாரரின் நிலம், குவாரி அமைக்க அனுமதி கோரும் புலத்திலின் 300 மீட்டருக்குள் கிடம் பெறவில்லை. இதே போல் திரு. செல்வம் என்பவரும், குவாரி அமைக்க எதிர்ப்பு தெரிவித்துள்ளார். அதுமட்டுமல்லாமல் சாணாங்குப்பம் ஊர் பொதுமக்கள் அச்ச உணர்வின் காரணமாக எதிர்ப்பு தெரிவிப்பதால், குவாரி அமைக்கப்படும் சூழலில் சட்டம் மற்றும் ஒழுங்கு பாதிக்கும் நோக்கில் பொதுமக்கள் போரட்டத்தில் ஈடுபட்ட வாய்ப்புகள் உள்ளன. திருப்பினும் குவாரி அமைக்க அனுமதி கோரி புலத்திற்கு 300 மீட்டர் சுற்றளவில் குடியிருப்புகள், பள்ளி/கல்லூரிகள், புராதான சின்னங்கள், விலை உயர்ந்த மரங்கள், 2சி மகசூல் மரங்கள், வழிபாட்டு தளங்கள் ஏதுமில்லை மற்றும் மேற்படி புலத்தில் உயர்/தாழ்வு அழுத்த மின்கம்பிகள் போன்றவை ஏதுமில்லை என்பதாலும், மனுதாரர் திரு. கணபதி புலத்தில் விவசாயம் செய்ய வேண்டுமெனில் புலத்தில் உள்ள கற்களையும், பாறைகளையும் அகற்ற வேண்டும் எனவும், அவ்வாறு நிலைத்தை உடைத்த எடுக்கப்படும் கற்கள் மற்றும் மண்ணை அருகில் உள்ள பிற பட்டா தாரர்களுக்கு சொந்தமான விவசாய நிலத்தில் கொட்ட கியலாது என்பதாலும், மேற்படி கற்கள் மற்றும் மண்ணை அரசுக்கு உரிய கனிம கட்டணங்களை செலுத்தி விற்பனை செய்வேன் என்றும், மேற்படி புலத்தில் உள்ள கற்களையும், பாறைகளையும் அகற்றிய பின்னர் விவசாயம் மட்டுமே செய்வேன் என்றும், வேறு பயன்பாட்டிற்கு பயன்படுத்த மாட்டேன் என்றும் ஏற்கனவே உறுதிமொழி அளித்துள்ளார்.

எனவே மனுதாருக்கு மேற்படி புலங்களில் குவாரி அமைக்க பரிந்துரை செய்து, கிராம நிர்வாக அலுவலரின் வாக்குமூலம், வருவாய் ஆய்வாளர் அறிக்கை மண்டல துணை வட்டாட்சியர் புலத்தணிக்கை, கிராம கணக்குகளின் நகல்கள் மற்றும் 300 மீட்டர் அளவீடு செய்த வரைப்படம் ஆகியவை கித்துடன் கிணைத்து அனுப்பப்படுகிறது என்பதை பணிவுடன் தெரிவித்துக் கொள்கிறேன்.

கிணைப்பு: மேற்கண்டவாறு

தங்கள் உண்மையுள்ள
வட்டாட்சியர்
ஆம்பூர்

09.6.2020

From
Thirumathi. R. Shenbagavalli,
Tahsildar, Ambur.

To
District Collector,
Thirupathur.

Through : Revenue Divisional Officer,
Vaniyambadi.

Na. Ka. No. 614/2020 dated 06.2020

Respected Sir,

Subject : Quarry – Thirupathur District, Ambur Taluk, Solur Village,
People objection for quarry in S. NO.109/2, 3, 4 direct
inspection of the Field position report requested – Report
submitted.

Ref : Revenue Divisional Officer, Vaniyambadi Letter
Na.Ka. No. A158/2020 dated 12.5.2020

...

In respect of quarry unit in the site in S. No.109/2, 3, 4 at Solur
Village, Ambur Taluk, Thirupathur District, Revenue Divisional
Officer, in his letter under reference cited above directed to inspect the
site enquire into the matter and submit report.

Permission is sought to install quarry unit in S. NO. 109/2, 3, 4
at Solur Village, Ambur Taluk. Further the site has been measured
with the Assistance of Land Surveyor. Permission requested for
quarry land at S. No. 109/2 is on the North and West, on the East S.
No.109/1, on the south S. No. 109/6 and on the West 109/3 and East
in S. No. 123 . From the above said land within 300 mete distance
there is no residence, schools/ colleges, antiquity images, valuable
trees, 2C magasool trees, temple. There is no high tension / low
tension wires from the above site, Village road is away from 1.5
kilometer, within 500 meters of t he site, there is no quarry. It is seen
that from direct inspection and enquiry there is enough mines in the
land for quarrying. Though there is nothing with 300 meters distance
around the site, the Village People objected for establishing quarry.

Ammal, wife of Munisamy Chetty and Nagarathinam, Son of Thamba Kunniappan for agricultural activity. Thiru. Sampath, Son of Munisamy objected to quarry in the land which is nearer to his land in S. No.115/1 where he is doing agricultural activity. The above complainant's land is not located within 300 meters radius of the quarry land. Likewise Thiru. Selvam also objected for establishing quarry. Apart from that village people of Sanankuppam also objected. There is chance of law and order problem if quarry is established. However, there is no residence, schools, colleges, antiquity images, valuable trees, 2 C Magasool trees, temple within 300 meter radius of the quarry land. Futher there is no hyper tension, lower tension electrical wiring in the above land. If the applicant K.Ganapathi intend to do agricultural activity, he has to remove the rough stones and rocks from that land and that the stones and gravels removed from the land could not be dumped in the other patta land and agreed that after payment bills to the Government, Stones will be sold and agricultural activity will be carried after removing the rough stones and gravels and will not be utilized for other purposes and has given statement to that effect.

Hence, recommended to establish rough stone quarry and submit the report along with the statement of Village Administrative Officer, Revenue Inspector, Regional Deputy Tahsildar, site inspection, village accounts with plan of 300 meter distance of the site.

Yours truly,
Sd....
Tahsildar, Ambur.

Enclosure : As above.

நக.எண். 120/2018(கனிம)

நாள் 07.2020

மொத்தம்: கனிமங்கலம் - குளங்கலம் - திருப்பத்தூர் மாவட்டம் - ஆம்பூர் வட்டம் - சோலார் கிராமம் - ச.எண்கள்.109/2, 109/3 மற்றும் 109/4 மொத்த பரப்பு 3.14.00 ஹெக்டேர் பட்டா நிலத்தில் கல் மற்றும் கிராவல் மண் குவாரி செயல்படும் G.K.Associates (பங்குதாரர்) திரு. K. கணபதி என்பவருக்கு அனுமதி வழங்கி உத்தரவிடப்படுகிறது.

1. GO (Ms) No 281 Environment & Forests (EC 3) Dept. dt 31.12.2012
2. Ministry of Environment, Forest and Climate Change notification S.O.141 (E) dt 15.01.2016 & 190(E) and 20.01.2016.
3. Vellore District Gazette Notification No.02, dated 18.05.2017
4. District Collector, Vellore Proceedings Rt.No.7/2017 (Mines) dated 18.05.2017 & 30.05.2017
5. G.K.Associates (பங்குதாரர்) திரு. K. கணபதி என்பவரின் மனு நாள் 02.05.2018
6. கிள்வலுவலக கடிதம் நக.எண். 120/2018(கனிம) நாள் 03.05.2018.
7. சார் ஆட்சிகள், திருப்பத்தூர் அவர்களின் கடிதம் நக.அ/7/2139/2018 நாள் 27.12.2018.
8. G.K.Associates (பங்குதாரர்) திரு. K. கணபதி என்பவரின் மனு நாள் 28.06.2019.
9. கிள்வலுவலக கடிதம் கிதே எண் நாள் 03.07.2019.
10. தனித்துவம் ஆட்சிகள்(சுத்தியை)வேலூர் மாவட்டம் (யு) சார் ஆட்சிகள், திருப்பத்தூர் அவர்களின் கடிதம் கு.கு.அ/7/3656/2019 நாள் 31.07.2019
11. உதவி புலிப்பாளர், புலிப்பால் மற்றும் கரங்கத்துறை, வேலூர் தனிக்கை அறிக்கை நாள்: 02.08.2019.
12. கிள்வலுவலக கடிதம் கிதே எண் நாள் 10.08.2019. (Precise Area Communication letter)
13. G.K.Associates (பங்குதாரர்) திரு. K. கணபதி மனு நாள் 19.08.2019.
14. கிள்வலுவலக கடிதம் கிதே எண் நாள் 19.08.2019. (Mining Plan letter)
15. சென்னை, யாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் கடித எண். SEIAA-TN/F.No.7058/1(a)/EC.No.4133/2020 dated: 31.01.2020.
16. G.K.Associates (பங்குதாரர்) திரு. K. கணபதி மனு நாள் 22.08.2019.

ஆணை:

திருப்பத்தூர் மாவட்டம், ஆம்பூர் வட்டம், சோலார் கிராமம், ச.எண்கள்.109/2 (0.57.5), 109/3 (1.15.0) மற்றும் 109/4 (1.41.5) மொத்த பரப்பு 3.14.0 ஹெக்டேர் பட்டா நிலத்தில் கல் மற்றும் கிராவல் குவாரி செயல்படும் அனுமதி வழங்குமாறு G.K.Associates (பங்குதாரர்) திரு. K. கணபதி என்பவர் பார்வை-5ல் காணும் மனுவை சமர்ப்பித்திருந்தார்.

பார்வை-6ல் காணும் இவ்வலுவலக கடிதத்தில் திருப்பத்தூர் சார் ஆட்சியர் அறிக்கை கோரப்பட்டதின்பேரில் பார்வை-7ல் காணும் சார் ஆட்சியர், திருப்பத்தூர் அவர்களின் அறிக்கையில் மனுதாரர் குவாரி செய்ய அனுமதி கோரியுள்ள புலஎண்.109/2-க்கு வடக்கிலும், மேற்கிலும் புலஎண்.109/1-ம் கிழக்கிலும், தெற்கிலும் புலஎண்.109/3-ம் அமைந்துள்ளதென்றும், புலஎண்.109/4-க்கு வடக்கில் புலஎண்.116-ம், தெற்கில் 109/6-ம் மேற்கில் 109/3ம், கிழக்கில் 123-ம் அமைந்துள்ளதென்றும், மேற்படி புலங்களில் ஓரத்திலிருந்து 300 மீட்டர் சுற்றளவிற்கு காப்பு காடுகள், குடியிருப்புகள், பள்ளிகள், பொதுக் கட்டிடங்கள், நத்தம் வகைப்பாடு நிலங்கள் மற்றும் அங்கீகரிக்கப்பட்ட வீட்டு மனைகள் ஏதுமில்லை என்றும், மேலும் 2 கி.மீ சுற்றளவிற்கு புராதன சாலை, நெடுஞ்சாலை, கிருப்பு பாதை, உயர் மற்றும் தாழ்வழுத்த மின்கம்பிகள் ஏதுமில்லை என்றும், மேற்படி புலத்திற்கு 1 ½ கி.மீ தொலைவில் கிராம சாலை அமைந்துள்ளதென்றும், மேற்படி புலங்களில் கல்குவாரி செய்து கனிமங்களை எடுத்துச்செல்ல புலஎண்கள்.111, 116 மற்றும் 117 ஆகிய புலங்கள் கொண்ட அரசு புறம்போக்கு மண்பாதை போதிய அளவில் உள்ளதென்றும், இப்புலத்தில் அரசால் பாதுகாக்கப்படும் புராதனச் சின்னங்கள் ஏதுமில்லை என்றும், பிரஸ்தாப புலத்தின் அருகே விளைநிலங்கள் ஏதுமில்லாமல் தரிசு நிலமாக உள்ளதென்றும், மேலும் கனிமங்கள் எடுத்துச் செல்வது தொடர்பாக பொதுமக்களிடமிருந்து அட்சேபனைகள் வரப்பெறவில்லை என தெரிவித்துள்ளார். மேலும் அவர் தமதறிக்கையில் மேற்படி புலம் குன்றாக உள்ளதென்றும், மனுதாரர் சமர்ப்பித்த ஆவண எண்.830/67 நாள் 03.5.1967-ன்படி மேற்படி புலங்கள் வேலூர் வட்டாட்சியர் அவர்களால் Re.B2/12032/53 நாள் 26.07.55, B2.D.K.89/72 நாள் 26.07.55-ன்படி நில ஒப்படை செய்யப்பட்ட நிலங்கள் என்றும், நில ஒப்படை செய்யப்பட்ட நிலத்திலுள்ள கனிமங்களை குவாரிகள் செய்ய நில உரிமையாளருக்கு உரிமையினை என்பதால் மனுதாரர் கல்குவாரி செய்ய அனுமதி வழங்க கியலாது என தெரிவித்துள்ளார்.

இந்நிலையில் பார்வை-8ல் காணும் மனுவில் மனுதாரர் G.K.Associates (பங்குதாரர்) திரு.K.கணபதி என்பவர் ஆம்பூர் வட்டம், சோலூர் கிராமம், ச.எண்கள்.109/2 (0.57.5), 109/3 (1.15.0) மற்றும் 109/4 (1.41.5) மொத்த பரப்பு 3.14.0 ஹெக்டேர் பட்டா புலமானது மலை குன்றாக காணப்படுகிறது என்றும், இப்பகுதியிலுள்ள கற்களை வெட்டியெடுத்தும், மேடாகவுள்ள மண் மேடுகளை சமன் செய்து விவசாயம் செய்வதற்கு ஏற்ற நிலமாக சமன் செய்து, விவசாய பயன்பாட்டிற்காக மட்டுமே பயன்படுத்த உள்ளதாகவும், வியாபார நோக்கத்திற்காக கல் மற்றும் கிராவல் மண் குவாரி செய்ய போவதில்லை என்றும், நில சீர்திருத்தம் மட்டுமே செய்ய கிருப்பதாக தெரிவித்து, மேற்காணும் புலத்தில் குவாரி செய்ய அனுமதி வழங்குமாறு கோரியதின்பேரில், பார்வை-9ல் காணும் இவ்வலுவலக கடிதத்தில் சார் ஆட்சியர், திருப்பத்தூர் அவர்களிடம் அறிக்கை கோரப்பட்டது.

பார்வை-10ல் காணும் தனித்துணை ஆட்சியர் (முத்தியா), வேலூர் மாவட்டம் மற்றும் சார் ஆட்சியர். திருப்பத்தூர் அவர்களின் அதிகாரத்தில், மனுதாரர் ஆம்பூர் வட்டம், சோலூர் கிராம புல எண்கள். 109/2, 109/3 மற்றும் 109/4 மொத்த பரப்பு 3.14.0 ஹெக்டேர் பட்டா நிலத்தில் கல், கிராவல் மண் குவாரி செய்ய ஜி.கே.அசோகன்டல் சார்பாக திரு.கே.கனபதி என்பவருக்கு அனுமதி வழங்குவது தொடர்பாக அதிகார கோரப்பட்டதின் பேரில் மனுதாரர் வாக்குமூலத்தில் திருப்பத்தூர் வட்டம், மண்டலமைய மதுரா கவுண்டிப்பலூர் கிராமத்தில் வசித்து வருவதாகவும், ஆம்பூர் வட்டம், சோலூர் கிராமம், ச.எண்கள். 109/2 (0.575), 109/3 (1.16.0) மற்றும் 109/4 (1.41.5) மொத்த பரப்பு 3.14.0 ஹெக்டேர் பட்டா நிலங்களை விவசாய பயன்பாட்டிற்காக கடந்த 2018-ம் ஆண்டு திரு.வேங்கடேச ரெட்டியார் குமாரர் திரு.நாகராஜன் என்பவரிடமிருந்து ஆம்பூர் சார்பதிவாளர் அலுவலக ஆவண எண்.630/2018-ன்படி கிராமம் பெற்றுள்ளதாக தெரிவித்துள்ளார் என்றும், மேற்படி கிராமம் பெற்ற புலத்தில் விவசாயம் செய்ய முற்பட்டபோது அந்த நிலத்தில் அதிகளவில் கற்கள் உள்ளதால் மேற்படி நிலத்தில் விவசாயம் செய்ய முடியவில்லை என்றும், மேலும் அந்த நிலத்திலுள்ள கற்களை வெட்டியெடுத்து அப்புறப்படுத்தி அதன் பிறகு அதனை சமன்செய்து அதில் விவசாயம் செய்ய உத்தேசித்துள்ளதாகவும், மேற்படி புலங்களில் விவசாயம் செய்ய வேண்டுமெனில் அதில் முழுக்களாகவும், பாறைகளாகவும் காணப்படுவதால் அந்நிலத்திலுள்ள கற்களை உடைத்து நிலத்தை சீர் செய்தால் மட்டுமே விவசாயம் செய்ய உகந்த நிலமாக அமையும் என்றும், அவ்வாறு உடைத்து எடுக்கப்படும் கற்கள் மற்றும் மண்ணை அருகிலுள்ள பிற பட்டாதாரர்களுக்கு சொந்தமான விவசாய நிலத்தில் கொட்ட தீயலாது என்றும், மேற்படி கற்கள் மற்றும் மண்ணை அரசுக்கு உரிய கனிம கட்டணம் மற்றும் கிதர கட்டணங்களை செலுத்தி விற்பனை செய்வதாகவும், மேற்படி புலத்திலுள்ள கற்களை அப்புறப்படுத்திய பிறகு விவசாயம் செய்வதற்கு மட்டுமே பயன்படுத்துவேன் என்றும், வேறு பயன்பாட்டிற்கு பயன்படுத்த மாட்டேன் என்றும், வாக்குமூலத்தில் தெரிவித்துள்ள அனைத்தும் உண்மை என்றும், உண்மைக்கு புறம்பானவை என பின்னர் கண்டறியும் பட்சத்தில் அரசு எடுக்கும் அனைத்து சட்டபூர்வமான நடவடிக்கைகளுக்கும் தான் கட்டுப்படுவேன் என்று உறுதியளித்து வாக்குமூலம் அளித்துள்ளதாகவும் தெரிவித்துள்ளார்.

எனவே, மனுதாரர் கிராமம் பெற்ற புலங்கள் கற்கள் மற்றும் பாறைகள் திறைந்த குன்றாக இருப்பதால் கிதனை விவசாயம் செய்ய தீயலாத நிலையில் அந்நிலத்திலுள்ள கற்கள் மற்றும் பாறைகளை வெட்டியெடுத்து அருகிலுள்ள பிற பட்டா நிலங்களில் கொட்டிக் கொள்ள முடியாத நிலையில் வெட்டியெடுக்கப்பட்ட கற்களை அரசு அனுமதி பெற்று விற்பனை செய்து அதன் பிறகு அந்நிலத்தினை சமன் செய்து விவசாயம் செய்ய திருப்பத்தூர் வாக்குமூலத்தில்

மனுதாரர் தெரிவித்துள்ளதின் பேரிலும் ஆம்பூர் வட்டம் வளின் அறிக்கையில் மேற்கு
புலத்தில் கல் கிராவல் மற்றும் மண் மடக்கை பரிந்துரை செய்யப்படுவதையும்,
மனுதாரருக்கு சோலார் கிராம பட்டா எண். 2 புலஎண் 109/2 பரப்பு 0.57.50 ஏக்கர்,
109/3-ல் பரப்பு 1.15.0 ஹெக்டேர் மற்றும் புல எண் 109/4 பரப்பு 1.41.50 ஏக்கர்
ஆக மொத்தம் 3.14.0 ஹெக்டேர் பட்டா நிலத்தில் கல், கிராவல் மண் எடுத்து விடுவதை
செய்ய அனுமதி வழங்கலாம் என தெரிவித்து பரிந்துரை செய்துள்ளார்.

பார்வை-11ல் காணும் உதவி புரிப்பலாளர், புரிப்பலர் மற்றும் கான்ஸ்ட்ரக்ஷன்,
வேலூர் அலகுகளின் அறிக்கையில் வண்ணியப்படி வட்டம், நீயூ ரவுன், திஸ்லாயம் கார்ட்டைஜ்
ரோடு என்ற குகளினில் கிங்கிளருப் G.K Associates (பங்குதாரர்) திரு. K. கணபதி என்பவர்
ஆம்பூர் வட்டம், சோலார் கிராமம், ச.எண்கள் 109/2(0.57.5), 109/3(1.15.0) மற்றும் 109/4
(1.41.5) மொத்த பரப்பு 3.14.0 ஹெக்டேர் பட்டா நிலத்தில் கல் மற்றும் கிராவல் மண்
தவாரி செய்ய அனுமதி கோரியுள்ள புலங்கள் வகையம் அவைங்களை பரிசீலனை செய்ததில்
ஜி.கே.அசோசியேட்ஸ் என்ற பெயரில் கூட்டாக பதிவாகியுள்ளதென்றும், மேற்படி புலங்களில்
விவசாயம் செய்ய இருப்பதாகவும், அந்நிலத்திலுள்ள கற்கள், பாறைகளை உடைத்து நிலத்தை
சமன் செய்து விவசாயத்திற்கு உகந்த நிலமாக மாற்ற அனுமதி கோரியுள்ள புலத்தில் போதிய
கனிம இருப்பு உள்ளதென்றும், கிக்கற்கள் சாலை அமைக்க மற்றும் கட்டுமான பணிகளுக்கு
ஏற்றவையாக உள்ளதென்றும், மண் படிவுகள் காணப்படுகிறதென்றும், குவாரி செய்யப்பட்ட
கற்களை எடுத்துச் செல்ல பாதை வசதி உள்ளதென்றும் தெரிவித்துள்ளார்.

மேலும் அவர் தமதறிக்கையில் கற்குவாரி செய்ய அனுமதி கோரியுள்ள புலத்திலிருந்து
300 மீட்டர் சுற்றளவுக்குள் குடியிருப்புகள், பள்ளிகள், பொது கட்டிடங்கள், அங்கீகரிக்கப்பட்ட
வீட்டு மனைகள் போன்றவை ஏதுமில்லையென்றும், 50மீட்டர் சுற்றளவுக்குள் பிரதான சாலை,
நீர்நிலைகள், உயர் / தாழ்வழுத்த மின்கம்பிகள், மயானம், இரயில்வே பாலங்கள் மற்றும்
தேசிய நெடுஞ்சாலைகள் ஆகியவை ஏதுமில்லையென்றும், 10மீட்டர் சுற்றளவுக்குள் கிராம
சாலை ஏதுமில்லையென்றும், பொதுமக்களின் ஆட்சேபனை ஏதுமில்லையென தெரிவித்து,
கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு G.K Associates (பங்குதாரர்) திரு. K. கணபதி என்பவருக்கு
ஆம்பூர் வட்டம், சோலார் கிராமம், ச.எண்கள் 109/2 (0.57.5), 109/3(1.15.0) மற்றும்
109/4(1.41.5) மொத்த பரப்பு 3.14.0 ஹெக்டேர் பட்டா நிலத்தில் கல் மற்றும் கிராவல் மண்
தவாரி செய்ய தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி 19 மற்றும் 20-ன்படி
ஐந்தாண்டுகளுக்கு அனுமதி வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

தகுதிகள்

1. பிரஸ்தாப புலத்திற்கு பாதுகாப்பு தூரம் கடைப்பிடிக்கப்பட்ட அருகிலுள்ள பட்டா நிலங்களுக்கு பாதிப்பின்றி விநியோகப்பட்ட குவாரிப்பணி செய்ய வேண்டும்.
2. பிரஸ்தாப புலத்தை சுற்றியுள்ள பட்டா நிலங்களுக்கு 7.5மீ பாதுகாப்பு தூரம் கடைப்பிடிக்கப்பட்ட அருகிலுள்ள பட்டா நிலங்களுக்கு பாதிப்பின்றி குவாரிப்பணி செய்ய வேண்டும்.
3. குவாரி பணி தொடங்கும் முன் கிபக்தர், சுரங்க பாதுகாப்பு, சென்னை அலுவலகத்துக்கு தகவல் தெரிவிக்க வேண்டும்.
4. குவாரிப்பணி செய்யும்போது பாறைகளைத் தளக்க கைத்துளைப்பான்கள் மற்றும் மீதுமான வெடிபொருட்கள் பயன்படுத்தப்பட வேண்டும்.
5. குவாரிப் பணியினை சான்று பெற்ற "போர்மேன்" (Fore Man) மேட் (mate), வெடி வெடிப்பாளர்களைக் (Blasters) கொண்டு மேற்கொள்ளப்பட வேண்டும்.
6. குவாரிப் பணியானது அறிவிப்பு பூர்வமாகவும் சுற்றுப்புற சூழல் கேரூரா வண்ணமும் குவாரிப்பணி மேற்கொள்ளப்பட வேண்டும்.
7. ஒப்புதல் பெறப்பட்ட சுரங்கத்திட்ட வரைவு (Approved Mining Plan) சமர்ப்பிக்க வேண்டும்.
8. தகுதி வாய்ந்த அலுவலரால் (competent authority) சுற்றுச்சூழல் தடையின்மை சான்று சமர்ப்பிக்க வேண்டும்.

மேற்படி தனித்துணை ஆட்சியர் (முத்திரை) வேலூர் மாவட்டம் மற்றும் சார் ஆட்சியர், திருப்பத்தூர் மற்றும் உதவி புவியியலாளர், புவியியல் மற்றும் சுரங்கத்துறை, வேலூர் ஆகியோரின் பரிந்துரைகளின் அடிப்படையில் வாணியம்பாடி வட்டம், நியூ டவுன், கிஸ்லாமிய காலேஜ் ரோடு என்ற முகவரியில் இயங்கிவரும் G.K. Associates (பங்குதாரர்) திரு. K. கணபதி என்பவருக்கு ஆம்பூர் வட்டம், சோலூர் கிராமம், ச.எண்கள். 109/2 (0.57.5), 109/3(1.15.0) மற்றும் 109/4 (1.41.5) மொத்த பரப்பு 3.14.0 ஹெக்டேர் பட்டா நிலத்தில் கல் மற்றும் கிராவல் மண் குவாரி செய்ய பார்வை-1 முதல் 4 வரையிலான அரசாணை, அரசு கடிதங்கள், மாவட்ட அரிசிதழ் சிறப்பு வெளியீடு மற்றும் மாவட்ட ஆட்சித்தலைவர் செயல்முறை ஆணைகள் ஆகியவற்றில் குறிப்பிட்டுள்ளபடி (1) ஒப்புதல் பெறப்பட்ட சுரங்க திட்ட வரைவு (Approved Mining Plan), (2) மற்றும் தகுதி வாய்ந்த அலுவலரால் சுற்றுச்சூழல் தடையின்மை சான்று பெற்று மனுதாரர் G.K. Associates (பங்குதாரர்) திரு. K. கணபதி என்பவர் சமர்ப்பிக்குமாறு பார்வை-12ல் காணும் கிவ்வலக கடிதத்தில் அறிவுறுத்தப்பட்டது.

மனுதாரர் திருப்பத்தூர் மாவட்டம், ஆம்பூர் வட்டம், சோலூர் கிராமம், ச.எண்கள். 109/2 (0.57.5), 109/3 (1.15.0) மற்றும் 109/4 (1.41.5) மொத்த பரப்பு 3.14.0 ஹெக்டேர் பட்டா நிலத்தில் கல் மற்றும் கிராவல் குவாரி செய்ய வரைவு சுரங்கத்திட்ட அறிக்கை சமர்ப்பித்து, ஒப்புதல் அளிக்கப்பட்டதை தொடர்ந்து பார்வை-15ல் காணும் கடிதத்தில் மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டுக் ஆணையம் மேற்படி பகுதியில் கற்குவாரி அனுமதி வழங்க தடையின்மைச் சான்று வழங்கியுள்ளது. மேற்படி தடையின்மைச் சான்று வழங்கப்பட்டது குறித்து மனுதாரர் G.K Associates (பங்குதாரர்) திரு. K. கணபதி என்பவர் "தி கிந்து நாளிதழ்கள்" ஆங்கிலம் மற்றும் தமிழ் நாளிதழ்களில் 21.06.2020 செய்தி வெளியிட்டு அதன் நகலை இணைத்து சமர்ப்பித்து கற்குவாரி அனுமதி வழங்குமாறு கோரியுள்ளார்.

எனவே, தனித்துணை ஆட்சியர் (முத்திரை), வேலூர் (ம) சார் ஆட்சியர், திருப்பத்தூர் மற்றும் உதவி புவியியலாளர், புவியியல் மற்றும் சுரங்கத்துறை, வேலூர் ஆகியோரின் பரிந்துரைகளின் அடிப்படையில் திருப்பத்தூர் மாவட்டம், ஆம்பூர் வட்டம், சோலூர் கிராமம், ச.எண்கள். 109/2 (0.57.5), 109/3 (1.15.0) மற்றும் 109/4 (1.41.5) மொத்த பரப்பு 3.14.0 ஹெக்டேர் பட்டா நிலத்தில் கல் மற்றும் கிராவல் மண் குவாரி செய்ய G.K Associates (பங்குதாரர்) திரு. K. கணபதி என்பவருக்கு கீழ்க்காணும் நிபந்தனைகள் மற்றும் மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தில் குறிப்பிடப்பட்டுள்ள நிபந்தனைகளுக்கு உட்பட்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி-19 மற்றும் 22-ன்படி ஐந்தாண்டுகளுக்கு குத்தகை அனுமதி வழங்கி உத்தரவிடப்படுகிறது.

நிபந்தனைகள்

1. பிரஸ்தாப புலத்தை சுற்றியுள்ள பட்டா நிலங்களுக்கு 7.5மீ பாதுகாப்பு தூரம் கடைப்பிடிக்கப்பட்டு அருகிலுள்ள பட்டா நிலங்களுக்கு பாதிப்பின்றி குவாரிப்பணி செய்ய வேண்டும்.
2. கனிமம் எடுத்துச்சேல்ல பயன்படுத்தும் வாகனங்களால் பொதுமக்களுக்கு எவ்வித பாதிப்பும் ஏற்படுத்தக்கூடாது.
3. சுற்றுச்சூழலுக்கு பாதிப்பு ஏற்படா வண்ணம் குவாரி பணி மேற்கொள்ள வேண்டும்.
4. குவாரி குத்தகை வழங்குவதற்கு முன்பு தமிழ்நாடு மாசுக்கட்டுப்பாட்டுவாரியத்தின் ஒப்புதல் சான்று பெற்று சமர்ப்பிக்க வேண்டும்.
5. குவாரிப்பணி மேற்கொள்ள அனுமதிக்கப்பட்ட பகுதியின் எல்லைக்குள் சுரங்கத்திட்ட வரைவு சட்டம் மற்றும் விதிகளுக்குட்பட்டு குவாரிப்பணி மேற்கொள்ள வேண்டும்.

6. குவாரிப்பணி தொடங்கும்முன் தியக்குநர், காங்க பாதுகாப்பு, சேன்னை அவர்களுக்கு தகவல் தெரிவிக்க வேண்டும்.
7. குவாரி பணியானது அறிவியல் பூர்வமாகவும் சுற்றாட்புற சூழல் கேடுறா வண்ணமும் குவாரி பணி மேற்கொள்ளப்பட வேண்டும்.
8. குவாரி பணியினை சான்று பெற்ற "போர்மேன்" (Fore Man) மேட். (mate), வெடி வெடிப்பாளர்களைக் (Blasters) கொண்டு மேற்கொள்ளப்பட வேண்டும்.
9. குவாரிப்பணி செய்யும்போது பாறைகளைத் தகர்க்க கைத்துளைப்பாளர்கள் மற்றும் மிகுமான வெடிபொருட்கள் பயன்படுத்தப்பட வேண்டும்.
10. குவாரி செய்யப்படும் கிராவல் மற்றும் கல்லுக்குரிய சீனியரேஜ் தொகையை அரசால் அளவப்போது அறிவிக்கப்படும் வகையில் செலுத்தப்பட வேண்டும்.

Vijayapal
15/5
மாவட்ட ஆட்சித்தலைவர்
திருப்பத்தூர்
22/6/2020

பெறுநர்
G.K. Associates (பங்குதாரர்)
திரு. K. கணபதி
T.S.No 15/28
கிஸ்லாமிய காஸேஜ் சோடு, மலை சாலை,
திரு. டவுன், வாணியம்பாடி வட்டம்,
திருப்பத்தூர் மாவட்டம்.

- தகவல்:
1. செயலாளர்,
மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம்,
சேன்னை.
 2. மாவட்ட சுற்றுச்சூழல் பொறியாளர்,
தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியம், வாணியம்பாடி
 3. வதுளம் கோட்டாட்சியர்,
வாணியம்பாடி கோட்டம்.
 4. வட்டாட்சியர், ஆம்பூர்
 5. கிராம நிர்வாக அலுவலர், சோலூர்

S. Srinivasan
21/6/20

Proceedings of the Collector, Thirupathur

Thiru. M.V. SIVAN ARUL, I.A.S.

Na.Ka.No.120/2019/Mines

Date : 07.2020

Sub : Mines and quarry – Thirupathur District – Ambur Taluk, Solur Village, S.No.109/2, 109/3 and 109/4. Total Area – 3.14.00 Hectare Quarry in the patta permission granted to Thiru. K.Ganapathi, Partner G.K. Associates.

- Ref: 1. G.O.(Ms) No.281, Environment and Forest (EC.3) Dept.
Dated : 31.12.2020.
2. Ministry of Environment Forest and Climate Change
Notification S.O 141(E) dt. 15.01.2016 and 190(E) and
20.01.2016.
3. Vellore District Gazette Notification No.02 Dt:18.05.2017
4. District Collector, Vellore Proceedings Rc. No.7/2017
(Mines) dated 18.05.2017 and 30.05.2017.
- 5.G.K.Associates (partner) Thiru.K.Ganapathi Application
Dated 0.205.2018.
- 6.This Office Letter Na.Ka.No.120/2018(Mines) Dt:02.05.2018
7. Sub-Collector, Thirupathur Letter Na.Ka.A7/2138/2018
Dated 27.12.2018.
8. G.K.Associates (Partner)Thiru.K.Ganapathi Application
Dated : 28.06.2019.
9. This Office Letter same No. dated 03.07.2019.
10. Special Dy. Thasildar(Stamps), Vellore District-cum-
Sub-Collector, Thirupathur Letter Mu.Mu.A7/3656/2019
Dt : 31.07.2019.
11. Asst. Geologist (Geology and Mines Dept), Vellore
Report dt 02.08.2019.
12. This Office Letter same No. dated 10.8.2019 (Precise
Area Communication Letter)
13. G.K. Associates (partner) Thiru.K.Ganapathi Application
Dt. 19.8.2019.

-2-

14. This Office Letter same No. Dt.19.8.2019 (Mining Plan Letter)
15. State Level Environment Impact Assessment Authority, Chennai – Letter No. SEIAA-TN/F. No.7058/1(a)/ E.C. No.4133/2020 dated 31.01.2020.
16. G.K. Associates (Partner) Thiru.K.Ganapathi Application Dated 22.06.2019.

...

Order :

Thiru. K.Ganapathi, G.K. Associates Partner has submitted application cited in the Ref. 5 seeking permission to run stone and gravel quarry in the patta land comprised in S.No.109/2 (0.57.5), 109/3 (1.15.0) and 109(4) (1.4.5) of total extent area 3.14.0 Hectare Land situate at Solur Village, Ambur Taluk, Thirupathur District.

Under reference 6 cited above, report has been called for from Sub-Collector, Thirupathur. He has submitted his report under reference – 7 cited above. Permission sought for the quarry Land boundary on the North by : S. No.109/2, on the west by S. No.109/1, on the East and South S.No.109/3 that from the border line of the land, around 300 meters radius there is no reserve forest, no residence, no schools, public buildings, no approved house sites and no natham land, further around 2 km no ancient road, highways, railway line, no Hi-Tension Electricity wiring and that 1 ½ km away village road is situated and that there is sufficient soil passage in the Govt. poramboke land in S.No.111, 116 and 117 to carry the mines, and in the site there is no Govt. protected antiquity images, no agricultural land and has not obtained no objections from the public to carry the mines. Further the site is located in Hill lock. In his report further states that as per documents No. 380/69 dated 03.05.1967 submitted by him, the above lands were surrendered and that in the surrendered

-3-

Thasildar Letter dated 26.7.1955 in Rc No.132/12032/53, B2. DK89/72 dated 26.7.1955 and said that the permission could not be granted to the applicant for quarry.

At this juncture, the applicant G.K. Associates(Partner) Thiru K.Ganapathi in his letter under Ref. 8 cited above requested for grant of permission stating that, the site in S.No.109/2 (0.57.5), 109/3(1.15.0) and 109/4 (1.41.5) of total area 3.14.0 Hectare patta land is at Hill lock and by operating quarry, road development, level up the road could be done and make the land fit for agriculture operation and that quarrying is not for business purpose. On the basis of his letter, report of Sub-Collector, Thirupathur under reference cited – 9 has been called for.

Under Reference–10 cited above in respect of report of Special Deputy Collector (Stamps), Vellore District and Sub Collector, Thirupathur were called for with regard to permission for operating quarry to Thiru K.Ganapathi on behalf of G.K.Associates, the applicant in his statement states that he has purchased the site in S. NO.109/2 (0.57.5), 109/3 (1.15.0) and 109(4) (1.41.5) of total extent 3.14.0 hectare situate at Solur Village, Ambur Taluk for agricultural purpose from Thiru. Venkatesa Reddiar, Son of Nagrajan under registered sale deed No.630/2018 at Sub Registrar, Ambur and that when he attempted for agricultural operation, he could not do agriculture as the site is of more rocks, and that he intend to do agriculture, after removing the rocks from the site, level up the site, make it fit for agriculture and that stones and gravels could not be dumped in the near by pattadar land and that he would sell the stones and gravels after paying necessary mines charges to the Government and that he would carry out only agricultural operation after removing

statement is true and if found to be false bound by the legal proceedings that may be initiated by the Government.

Though the applicant has stated that the site is in the Hill lock and agricultural activity could not be done, that after quarrying stones and rocks, the same could not be dumped in the patta lands of others, and that with the permission of the Govt. sell the removed stones and develop and level up the land for agricultural use. Thasildar, Ambur in his report recommended to take gravel and soil from the site and also recommended for permission for sale. After taking stone, gravel and soil from the applicants patta land in Patta No. 2, S.No.109/2, 0.57.50 Ares, 109/3 – 1.15.0 Hectare and S.No. 109/2 – 0.57.50 Ares, 109/3 – 1.15.0 Hectare and S. No.109/4 – 1.41.50 Ares of total extent 3.14.0 hectare.

In the report of Asst. Geologist, Department of Geology and Mines under reference 11 cited above, it is stated that Thiru. K.Ganapathi, G.K. Associates (Partner) carrying on his office at Islamiah College Road, New Town, Vaniyambadi, applied for permission to carry on stone and gravel sand in the patta land in S. NO.109/2 (0.57.7), 109/3 (1.15.0) and 109/4 (1.41.5) of total extent 3.14.0 Hectare and examined the revenue records of the land and that the land is registered jointly in the name of G.K. Associates, that he intend to do agricultural activity in the site, that he could break the rocks and stone in the site make the land in equal surface, develop it suitably for agricultural activity and that there is sufficient mines in the site and could be removed stones can be utilized for forming the road and also for construction works and that there is transportation facility for carrying the stones quarried.

Further in his report states that within 300 meter radius from the site, there is no residence, schools, public buildings, approved housing plots and within 50 meter around the site, there is no main road, water bodies, higher / lower tension wire line, gravel yard, railway bridge and national highways road, within 10 meter around the site, there is no village road and stated No Objection from the public, permission to K. Ganapathi, G.K. Associates (Partner) for quarrying stones and gravel sand quarry in the patta land of S.No.109/2 (0.57.5), 109/3 (1.15.0) and 109/4 (1.41.5) of total extent 3.14.0 Hectare patta land can be for 5 years under Rule 19 and 20 of Tamil Nadu Minor Mineral Concession Rules 1959 subject to the following conditions.

CONDITIONS:

1. To follow protected distance from the main proposed land site without affecting the nearby patta land.
2. To do quarry without affecting nearby patta land and follow the protected distance of 7.5 meter from the proposed land.
3. Before quarry, inform the Director, Mining Protection, Chennai.
4. To break the rock, use the hand breaker and mild blasters.
5. For quarrying, engage the certified foreman mate and blasters.
6. Quarrying work be done scientifically and without affecting environment.
7. Submit approved mining plan.
8. Submit No Objection Certificate from Competent Authority.

Based on the recommendations of Special Deputy Tahsildar (Stamps) Vellore District-cum-Sub Collector, Thirupathur and Assistant Geologist, Geology and Mine Department, Vellore and as indicated in the Government Orders, Letters, District Gazette

Notification and District Collector Proceedings cited under Ref. 1 to 4, the applicant Thiru. K. Ganapathi G.K. Associates (Partner) at Islamia College Road, New Town, Vaniyambadi for carrying rough stone and gravel quarry in the patta land in S. No.109/2(0.57.5), 109/3(1.15.0) and 109/4 (1.41.5) total area 3.14.0 Hectare was advised to submit (1) Approved Mining Plan and (2) No Objection Certificate from qualified Environment Officer as indicated under Ref. 12 cited above.

The applicant to carry on rough stone and gravel quarry in the site at S. No.109/2 (0.57.5) 109/3 (1.15.0) and 109/4 (1.41.5) of total area 3.14.0 Hectare patta land, submitted plan mining report following the approval, State Level Environment Impact Assessment Authority in his Letter under reference 15th cited above granted No Objection Certificate for quarrying in the above site.

The applicant has submitted the copies of English newspaper and Tamil newspaper published in the Hindu English Daily and Tamil Daily with regard to the issue of clearance certificate referred to above and requested for quarry permission.

Hence on the basis of the recommendation submitted by Special Deputy Collector (Stamps) Vellore-cum- Sub Collector, Thiruupathur and Assistant Geologist, Geology and Mines Department, Vellore, permission is granted to K.Ganapathi, G.K. Associates (Partner)to carry on Rough Stone and Gravel Quarry in the patta land in S. NO.109/3(0.57.5), 109/3 (1.15.0) and 109/4(1.41.5) of total area 3.14.0 Hectare situate at Solur Village, Ambur Taluk, Thirupathur District subject to the following conditions and conditions indicated by the Tamil Nadu Minor Mineral Concession Rule 19 and 22 of Rule 1959 for a period of 5 years lease.

CONDITIONS:

1. To do quarry work protecting 7.5 meter distance from the site without affecting the nearby patta land.
2. There should not be any disturbance to the public while carrying the minerals through vehicle.
3. To do quarry work without affecting environment.
4. Before issuing quarry lease, submit clearance certificate from Tamil Nadu Pollution Control Board.
5. Carry on quarry within the permitted area as per Rules.
6. To give information to Director, Mine Protection Chennai before starting quarry work.
7. Carry on quarry scientifically and without environment impact.
8. Carry on quarry work, by certified Foreman mate and blasters.
9. To break stones for quarry use light explosive substance.
10. To pay seniorage charges for gravel and stones quarried as fixed by the Government.

Sd/....
District Collector,
Thirupathur.

To
G.K. Associates (Partner)
Thiru. K. Ganapathi
T.S. No.15/2B,
Islamia College Road,
Malai Road, New Town,
Vaniyambadi, Thirupathur District.

Copy to :

1. Secretary,
State Level Environment Impact Assessment Authority,
2. District Environment Engineer,
Tamil Nadu Pollution Control Board, Vaniyambadi.
3. Revenue Divisional officer, Vaniyambadi.
4. Tahsildar, Ambur.
5. Village Administrative Officer, Solur.



TAMIL NADU POLLUTION CONTROL BOARD

From
 Fr. K. Prakash, M.Tech.,
 District Environmental Engineer,
 Tamilnadu Pollution Control Board,
 Plot No.PP2, SIDCO Industrial Estate,
 Vaniyambadi, Tirupattur Dist - 635 751.

To
 The District Collector,
 Thirupattur District,
 Thirupattur.

Lr. No. F.0397/RS/DEE/TNPCB/VBD/2020/Dt. 08.06.2020.

Sir,

Sub : TNPC Board -Environmental Clearance- M/s G.K.Associates for quarrying rough stone & gravel over an extent of 3.14 Ha in S.F.No. 109/2,109/3 and 109/4, Solor village, Ambur Taluk, Tirupattur District - Inspection report - submitted - Reg

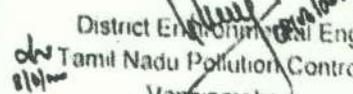
Ref : 1. Lr No.SEIAA-TN/F.No.7058/2019/2020-1 dated 02.03.2020

I submit to inform that, the Member Secretary, SEIAA in her letter under reference 1st cited has requested the District Collector, Thirupattur to form a joint committee with the members of Sub-Collector, Vaniyambadi, Assistant Director, Geology & Mining Dept & DEE, TNPCB, Vaniyambadi to inspect and furnish the factual report along with recommendation of proposed quarrying of rough stone & gravel by M/s G.K. Associates in an extent of 3.14 Ha in S.F.No. 109/2,109/3 and 109/4, Solor village, Ambur Taluk, Tirupattur District due to complaint made by Thiru. Asokan, Ambur.

Based on that, I am to submit the following report with relevant to Tamilnadu Pollution Control Board.

- The above said site was inspected and found that, the site is located in Hillock and kept vacant. The road development work was under progress. A Narikuravar colony with school is located at about 400 m distance towards Western side of the proposed quarry. The remaining sides of the proposed quarry site are surrounded by vacant land.
- There is a tree plantation area under the Chief Minister tree plantation programme at about 250 m distance from the proposed quarrying site.
- The Tamilnadu Pollution Control Board has no guidelines/siting criteria for locating any quarrying activity. However, the Dept. of Mining & Geology has their own guidelines for siting the quarrying activity. If the site satisfies their criteria, the proposed quarrying activity of M/s G.K. Associates at S.F.No. 109/2,109/3 and 109/4, Solor village, Ambur Taluk, Tirupattur District may be considered. Further, the proponent shall ensure that the operation of quarry shall not have any impact on any nearby activities and nearby settlements.

This is submitted for favour of kind information and necessary action please


 District Environmental Engineer,
 Tamil Nadu Pollution Control Board
 Vaniyambadi

✓ Copy to The Revenue Divisional Officer, Vaniyambadi Taluk, Vaniyambadi



①
63

TAMIL NADU POLLUTION CONTROL BOARD
FORM-I

Application for consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981, as amended (Central Act 14 of 1981)

(See rule 7 of Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983)

(To be submitted in Duplicate)

1. [a] Full Name of the applicant : K GANAPATHI
(Occupier of the unit)
[b] Designation : The Managing Partner
[c] Office address with pin code : K.Ganapathi,
No: 15/2B , Islamiah College Road ,
(Malai Road) New Town,
Vaniyambadi Taluk ,
vellore District.,635752
[d] Factory address with pin code : S.F.109/2 , 109/3 & 109/4 , Solor
Village , Ambur Taluk , Thirupathur
District.,635807
[e] Phone no. with STD code : 0416-2257369
[f] Fax no. with STD code : -
[g] Email Id : ganapathikavithayppu@gmail.com
[h] Website address :
[i] Mobile No. : 9445847179
2. Full Name of the Unit : G K ASSOCIATES QUARRY
3. Location of the unit :
[a] Survey No/TS No : 109/2 , 109/3 & 109/4
[b] Village/Town : SOLUR
[c] Taluk : AMBUR
[d] District : Tirupathur
4. Local body Name & Type : MADANUR PART Panchayat
Union
5. Land Status : Owned
Extent of land (in Hectares) :
[a] Total : 3.1400
[b] Build up area : 2.4684
[c] Solid waste Storage/Disposal area : 0.0100
[d] Green Belt/Irrigation area : 0.5660
[e] Vacant area {a-(b+c+d)} : 0.0956
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Quarrying of Rough Stone in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4, Solor Village, Ambur Taluk, Thirupathur District. Lat. 12°45'36.76" N to 12°45'43.55" N, Long. 78°42'57.66" E to 78°43'06.64" E.	431075	Cu.M/5 Years	QUARRYING OF ROUGH STONE
2.	Quarrying of Gravel in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4, Solor Village, Ambur Taluk, Thirupathur District. Lat. 12°45'36.76" N to 12°45'43.55" N, Long. 78°42'57.66" E to 78°43'06.64" E.	55851	Cu.M/5 Years	QUARRYING OF GRAVEL

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
--------	--------------	---------------	-----------------	-----------------	-------------	-----------------

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Quarrying of Rough Stone in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4, Solor Village, Ambur Taluk, Thirupathur District. Lat. 12°45'36.76" N to 12°45'43.55" N, Long. 78°42'57.66" E to 78°43'06.64" E.	431075	Cu.M/5 Years	QUARRYING OF ROUGH STONE
2.	Quarrying of Gravel in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4, Solor Village, Ambur Taluk, Thirupathur District. Lat. 12°45'36.76" N to 12°45'43.55" N, Long. 78°42'57.66" E to 78°43'06.64" E.	55851	Cu.M/5 Years	QUARRYING OF GRAVEL
By Products				
Intermediate Products				

9. Manufacturing Process :

ROUGH STONE

Opencast method of semi mechanical mining will be adopted with excavators for quarrying Rough Stone with drilling & smooth blasting by using low power explosives, block lifting using cranes, waste removal using Hydraulic excavator and loaded directly to tippers and transported to the crushing plants.

GRAVEL

The Topsoil will be removed and preserved all along the boundary barrier to facilitate the afforestation and green belt. The gravel will be removed with the help of excavator attach with bucket and directly loaded into the tippers for the filling and leveling of low lying areas. No proposal for the disposal of gravel and Topsoil/the entire quarried out rough stone materials will be consumed hence waste is not anticipated.

10. No. of Employees working per day : 10
(including contract workers)

11. Date of commissioning : 17/08/2020

12. (a) Details of Point source emission with stacks :

SL.No.	Stack No	Source	Control Measures	Top dimension	Height above GL	Material of Construction	Exit Gas Velocity	Exit Gas Temp	Max Discharge
--------	----------	--------	------------------	---------------	-----------------	--------------------------	-------------------	---------------	---------------

12. (b) Details of Fugitive or Noise emission :

SL.No.	Source of Fugitive or Noise emission	Type of emission	Pollution Control Measures	Capacity in HP
1.	Mining Lease Area	Fugitive	Dust Suppression system and Water Sprinklers	

13. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 180.74

14. Cost of Air Pollution Control Measures (Rs. in Lakhs) : 0.50

15. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Sanankuppam	1.03	1000
2.	Periyanguppam	1.10	1500
3.	solur	1.5	1200

16. [a] Name of the nearby Roadways : NH-Krishnagiri to Ranipet Road

[b] Distance from the site in Kms : 1.50

17. [a] Land use classification of the site : Non-Planned Area

[b] Authority which classified the land use : D T C P

18. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : Nil

19. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO

If yes please mention the distance from the unit (In Meter) :

20. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	K Ganapathi	Managing Partner	No: 265/1 , Kavundapanur , Mandalavadi , Tirupathur-635851.
2.	T Selvam	The Partner	No: 4/331 , kalangavattam , Mandalavadi.Thirupathur.
3.	C Narayanan	The Partner	No: 11/6A-1 , Darmaraja Koil Street , Thirupathur.
4.	G Gopi	The Partner	No: 1/T6 , lakkinayakkanapti , Thirupathur.
5.	B Kumaresan	The Partner	No: 2/192 , moorthyar Main road , mandalavadi , thirupathur.
6.	Maniammal	The Partner	No: 29/8 , South Muthappa Street , Thirupathur.
7.	Rani	The Partner	No: 8/29 , South Muthappa Street , Thirupathur.
8.	P Singaram	The Partner	No: 556 , Oottukara Vattam , Mandalavadi , Thirupathur.
9.	G Ganesan	The Partner	No: 2/111 , chinnamandalavadi , Ponnery Post , Thirupathur.
10.	D Chandran	The Partner	No: 20/B , Kunnathur Village ,Mandalavadi post , Thirupathur.

List of Documents as per rule:-

1. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
2. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
3. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
4. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
5. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)
6. Sale Deed Documet pg - 6- 10 (Attached)
7. Sale Deed Documet pg - 11- 15 (Attached)
8. Sale Deed Documet pg - 16- 20 (Attached)
9. Sale Deed Documet pg - 21- 25 (Attached)
10. Sale Deed Documet pg - 26-30 (Attached)

- 11. Sale Deed Documet pg - 31-35 (Attached)
- 12. Sale Deed Documet pg - 36-40 (Attached)
- 13. Environmental Clearance - SEIAA (Attached)
- 14. Environmental Clearance - SEIAA 6 - 10 (Attached)
- 15. Environmental Clearance - SEIAA 11 - 15 (Attached)
- 16. Mining Plan 1- 5 (Attached)
- 17. Mining Plan 6- 10 (Attached)
- 18. Mining Plan 11- 15 (Attached)
- 19. Mining Plan 16- 20 (Attached)
- 20. Mining Plan 21- 25 (Attached)
- 21. Mining Plan 26- 30 (Attached)
- 22. Mining Plan 31-35 (Attached)
- 23. Mining Plan 3 5-38 (Attached)
- 24. 500 m Letter (Attached)
- 25. VAO Certificate (Attached)
- 26. FMB (Attached)
- 27. Mines letter (Attached)
- 28. Partnership Deed pg 5- 7 (Attached)
- 29. Preciuse communication letter (Attached)
- 30. Photo (Attached)
- 31. Patta Copies (Attached)
- 32. Papar Add (Attached)
- 33. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
- 34. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
- 35. Details of Water Balance and wastewater balance for process. (Attached)
- 36. Details of Material balance for each products and process. (Attached)
- 37. Consent fee under Water and Air Acts payable to the Board. (Attached)
- 38. Compliance report EC (Attached)
- 39. Flow Chart (Attached)
- 40. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)

Declaration

- 1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under Chapter VI of the Air (Prevention & Control Of Pollution) Act, 1981 as amended.
- 2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quantity of emission or of its quality.
- 3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
- 4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

**Place :
Date :**



**TAMIL NADU POLLUTION CONTROL BOARD
FORM-II**

Application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974,
as amended (Central Act 6 of 1974)

(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)
(To be submitted in Duplicate)

- | | | |
|---|---|--|
| 1. [a] Full Name of the applicant
(Occupier of the unit) | : | K GANAPATHI |
| [b] Designation | : | The Managing Partner |
| [c] Office address with pin code | : | K.Ganapathi,
No: 15/2B , Islamiah College Road ,
(Malai Road) New Town,
Vaniyambadi Taluk ,
vellore District.,635752 |
| [d] Factory address with pin code | : | S.F .109/2 , 109/3 & 109/4 , Solor
Village , Ambur Taluk , Thirupathur
District.,635807 |
| [e] Phone no. with STD code | : | 0416-2257369 |
| [f] Fax no. with STD code | : | - |
| [g] Email Id | : | ganapathikavithayppu@gmail.com |
| [h] Website address | : | |
| [i] Mobile No. | : | 9445847179 |
| 2. Full Name of the Unit | : | G K ASSOCIATES QUARRY |
| 3. Location of the unit | : | |
| [a] Survey No/TS No | : | 109/2 , 109/3 & 109/4 |
| [b] Village/Town | : | SOLUR |
| [c] Taluk | : | AMBUR |
| [d] District | : | Tirupathur |
| 4. Local body Name & Type | : | MADANUR PART Panchayat
Union |
| 5. Land Status | : | Owned |
| Extent of land (in Hectares) | : | |
| [a] Total | : | 3.1400 |
| [b] Build up area | : | 2.4684 |
| [c] Solid waste Storage/Disposal area | : | 0.0100 |
| [d] Green Belt/Irrigation area | : | 0.5660 |
| [e] Vacant area {a-(b+c+d)} | : | 0.0956 |
| 6. Details of raw materials used | : | |

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Quarrying of Rough Stone in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4, Solor Village, Ambur Taluk, Thirupathur District. Lat . 12°45'36.76 " N to 12°45'43.55" N , Long. 78°42'57.66" E to 78°43'06.64" E.	431075	Cu.M/5 Years	QUARRYING OF ROUGH STONE
2.	Quarrying of Gravel in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4, Solor Village, Ambur Taluk, Thirupathur District. Lat . 12°45'36.76 " N to 12°45'43.55" N , Long. 78°42'57.66" E to 78°43'06.64" E.	55851	Cu.M/5 Years	QUARRYING OF GRAVEL

7. Details of fuel used

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
--------	--------------	---------------	-----------------	-----------------	-------------	-----------------

8. Details of products manufactured

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Quarrying of Rough Stone in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4, Solor Village, Ambur Taluk, Thirupathur District. Lat . 12°45'36.76 " N to 12°45'43.55" N , Long. 78°42'57.66" E to 78°43'06.64" E.	431075	Cu.M/5 Years	QUARRYING OF ROUGH STONE
2.	Quarrying of Gravel in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4, Solor Village, Ambur Taluk, Thirupathur District. Lat . 12°45'36.76 " N to 12°45'43.55" N , Long. 78°42'57.66" E to 78°43'06.64" E.	55851	Cu.M/5 Years	QUARRYING OF GRAVEL
By Products				
Intermediate Products				

9. Manufacturing Process

ROUGH STONE

Opencast method of semi mechanical mining will be adopted with excavators for quarrying Rough Stone with drilling & smooth blasting by using low power explosives, block lifting using cranes, waste removal using Hydraulic excavator and loaded directly to tippers and transported to the crushing plants.

GRAVEL

The Toposoil will be removed and preserved all along the boundary barrier to facilitate the afforestation and green belt. The gravel will be removed with the help of excavator attach with bucket and directly loaded into the tippers for the filling and leveling of low lying areas. No proposal for the disposal of gravel and Topsoil/the entire quarried out rough stone materials will be consumed hence waste is not anticipated.

10. [a] Water Source Details

SL. No.	Source Type.	Source Name	Quantity
1.	Water Vendor & Existing Bore well	Water Vendor & Existing Bore well	5.15

[b] Water Consumption Details :

SL. No.	Source Consumption	Quantity (KL/D)
1.	WC-II: Domestic	1.15
2.	Green Belt & Dust Suppression	4.0

11. Details of sewage/trade effluent generation :

a). Sewage Generation Details

Total Sewage Generation Quantity :0.92 KLD		
S.No.	Source	Quantity(KLD)
1.	Sewage	0.92

b). Trade Effluent Generation Details

Total Trade effluent Generation Quantity : 0.00 KLD		
S.No.	Source	Quantity(KLD)
1.	Nil	0.0

12. Details of Sewage/effluent treatment plant :

a). Sewage Treatment Plant Details

Treatment status: Septic Tank and SP/DT

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	SEPTIC TANK	1	2.4 X 1.5 X 1.8
2.	SOAK PIT	1	1.5DIA x 2.0 M DEPTH

b). Trade Effluent Treatment Plant Details

Treatment status: No trade effluent and hence does not arise

13. Details of sewage/trade effluent disposal :

a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Sewage	0.92	On Industrys own land

b). Trade Effluent Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
-------	-----------------------	---------------	----------

14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)

14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal

- 15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 180.74
- 16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 0.50
- 17. No. of Employees working per day (including contract workers) : 10
- 18. Date of commissioning : 17/08/2020
- 19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Sanankuppam	1.03	1000
2.	Periyanguppam	1.10	1500
3.	solur	1.5	1200

- 20. [a] Name of the nearby Roadways : NH-Krishnagiri to Ranipet Road
- [b] Distance from the site in Kms : 1.50
- 21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :
 - [a] Name of the Water Source : Nil
 - [b] Distance (in meters) :
- 22. [a] Land use classification of the site : Non-Planned Area
- [b] Authority which classified the land use : D T C P
- 23 Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : Nil
- 24. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO
- If yes please mention the distance from the unit :

25. Name and address of all
Directors/Partners

SL.No.	Name of Partner	Designation	Address
1.	K Ganapathi	Managing Partner	No: 265/1 , Kavundapanur , Mandalavadi , Thirupathur- 635851.
2.	T Selvam	The Partner	No: 4/331 , kalangavattam , Mandalavadi.Thir upathur.
3.	C Narayanan	The Partner	No: 11/6A-1 , Darmaraja Koil Street , Thirupathur.
4.	G Gopi	The Partner	No: 1/T6 , lakkinayakkanapt ti , Thirupathur.
5.	B Kumaresan	The Partner	No: 2/192 , moorthy Main road , mandalavadi , thirupathur.
6.	Maniammal	The Partner	No: 29/8 , South Muthappa Street , Thirupathur.
7.	Rani	The Partner	No: 8/29 , South Muthappa Street , Thirupathur.
8.	P Singaram	The Partner	No: 556 , Oottukara Vattam , Mandalavadi , Thirupathur.
9.	G Ganesan	The Partner	No: 2/111 , chinnamandalav adi , Ponnery Post , Thirupathur.
10.	D Chandran	The Partner	No: 20/B , Kunnathur Village ,Mandalavadi post , Thirupathur.

List of Documents as per rule:-

1. Copy of sale Deed /Lease Deed or any other relevant documents as proof to ensure possession of the site/factory for which application is made by the applicant. (Attached)
2. Copy of Memorandum of Articles in case of Public/Private sectors or registered partnership deed in case of partnership company. (Attached)
3. Layout plan showing the location of various process equipments, utilities like boiler, generator etc, effluent treatment plant, outlet location, non-hazardous and hazardous waste storage yard. (Attached)
4. Topo sketch showing the distance of water bodies, roads, existing/proposed residential areas, agricultural lands, important religious locations, educational institutions, ancient monuments, archeological places and other sensitive areas for 1 KM. radius from the units. (Attached)
5. Land use classification certificate as obtained from CMDA / DTCP/LPA. (Attached)
6. Sale Deed Documet pg - 6- 10 (Attached)
7. Sale Deed Documet pg - 11- 15 (Attached)

8. Sale Deed Documet pg - 16- 20 (Attached)
9. Sale Deed Documet pg - 21- 25 (Attached)
10. Sale Deed Documet pg - 26-30 (Attached)
11. Sale Deed Documet pg - 31-35 (Attached)
12. Sale Deed Documet pg - 36-40 (Attached)
13. Environmental Clearance - SEIAA (Attached)
14. Environmental Clearance - SEIAA 6 - 10 (Attached)
15. Environmental Clearance - SEIAA 11 - 15 (Attached)
16. Mining Plan 1- 5 (Attached)
17. Mining Plan 6- 10 (Attached)
18. Mining Plan 11- 15 (Attached)
19. Mining Plan 16- 20 (Attached)
20. Mining Plan 21- 25 (Attached)
21. Mining Plan 26- 30 (Attached)
22. Mining Plan 31-35 (Attached)
23. Mining Plan 3 5-38 (Attached)
24. 500 m Letter (Attached)
25. VAO Certificate (Attached)
26. FMB (Attached)
27. Mines letter (Attached)
28. Partnership Deed pg 5- 7 (Attached)
29. Preciuse communication letter (Attached)
30. Photo (Attached)
31. Patta Copies (Attached)
32. Papar Add (Attached)
33. A covering requisition letter stating the status of the industry and activities clearly. (Attached)
34. Detailed manufacturing process for each product along with detailed process flow chart. (Attached)
35. Details of Water Balance and wastewater balance for process. (Attached)
36. Details of Material balance for each products and process. (Attached)
37. Consent fee under Water and Air Acts payable to the Board. (Attached)
38. Compliance report EC (Attached)
39. Flow Chart (Attached)
40. Audited Balance sheets indicating the existing Gross fixed Assets of the industry alone for the periods ending Previous financial Years (or) Auditor Certificate with break up details for the Existing Gross fixed Assets for the periods ending Previous financial Years duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

TAMIL NADU POLLUTION CONTROL BOARD



OFFICE OF :

DOC TYPE :

OFFICE CODE :

[]

CODE :

CASH RECEIPT NO. **67158**

ACCOUNTS				S.L.			

Date: **14.07.2020**

Received from **M/S. G.K. Associates Quarry**

S.No. 169/2, Solur Village, Ambur Dt.

the sum of Rupees **Two lakhs eighteen Thousand Only.**

in cash / by **D.P.** / Banker's Cheque No **751526** dated **25/06/2020**

drawn on **IB/JPT** Payable at **VBO**

towards Cess / EMD / SD / Consent Fee to Air / Water / Analysis fees / AAQS /

VEM Test Fees / ETI / Other **Consent fee for CTO (New)**

Rs. **2,18,000/-**

[Signature]
 District Environmental Engineer
 Tamil Nadu Pollution Control Board
 Vaniyambadi

Scrutiny Details**Date Time:** 21-07-2020 03:55**Scrutiny Description:**

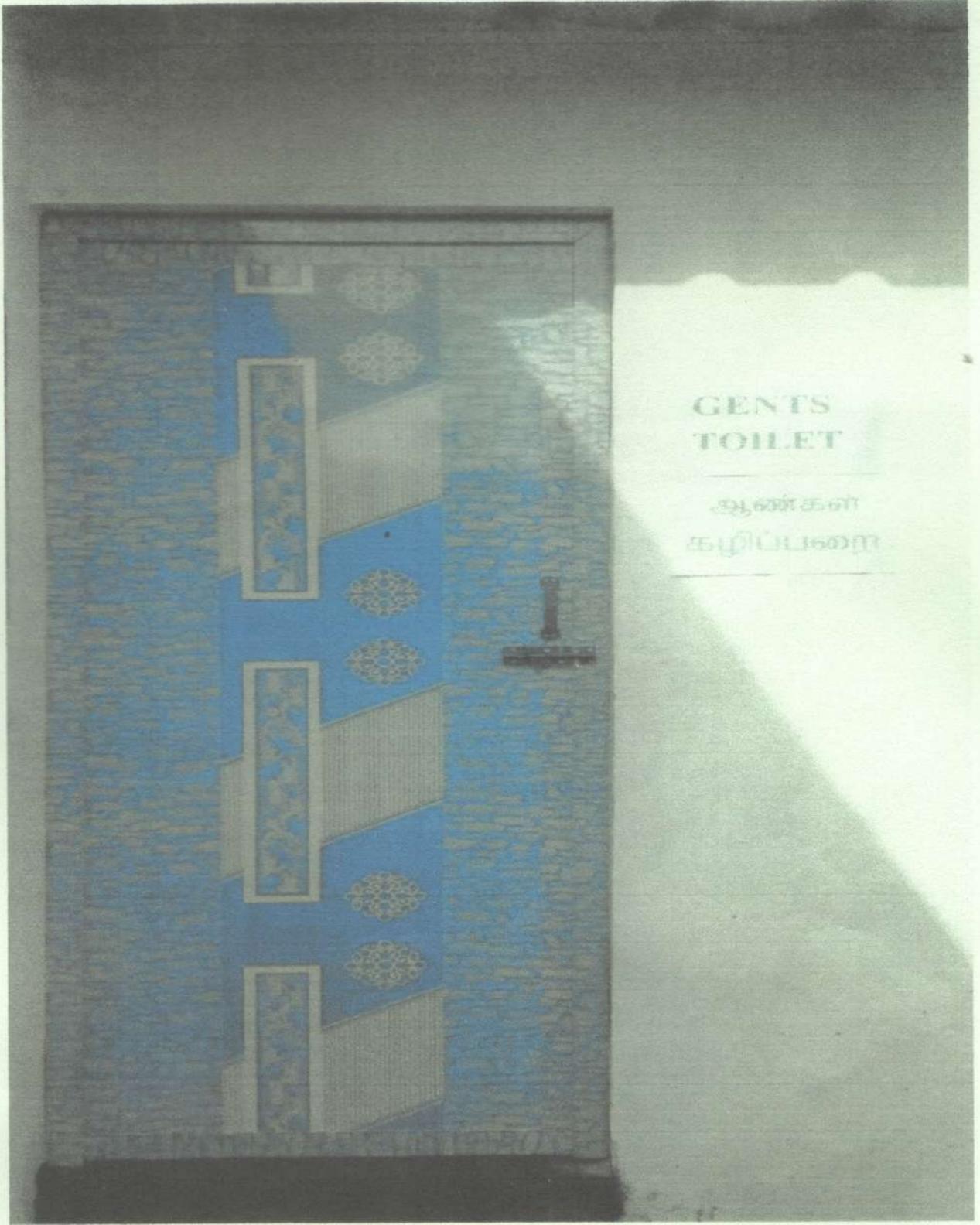
1. The Source of emission shall be corrected 2. The unit shall furnish the status of compliance of the conditions issued in the EC dated 21.01.2020 along with photographs and supporting documents (Conditions to be complied before commencing mining operations). 3. The unit shall furnish the mining lease agreement made with District Collector 4. The unit shall furnish the residential/public buildings, Inhabited sites, protected monuments, Heritage sites, NH/SH, District roads, Public roads, Railway line/area, Rope way trestle or station, Bridges, Dams, Reservoirs, River, Canals, Lakes or Tanks located within 200 m distance from the periphery of the quarrying site from the competent authority. Hence, the application is returned for want of corrections

PHOTOCOPY OF THE APPLIED LEASE AREA



EXTENT : 3.14.00 Hect
S.F.NO : 109/2, 109/3 & 109/4
VILLAGE : SOLUR
TALUK : AMBUR
DISTRICT : VELLORE
STATE : TAMIL NADU

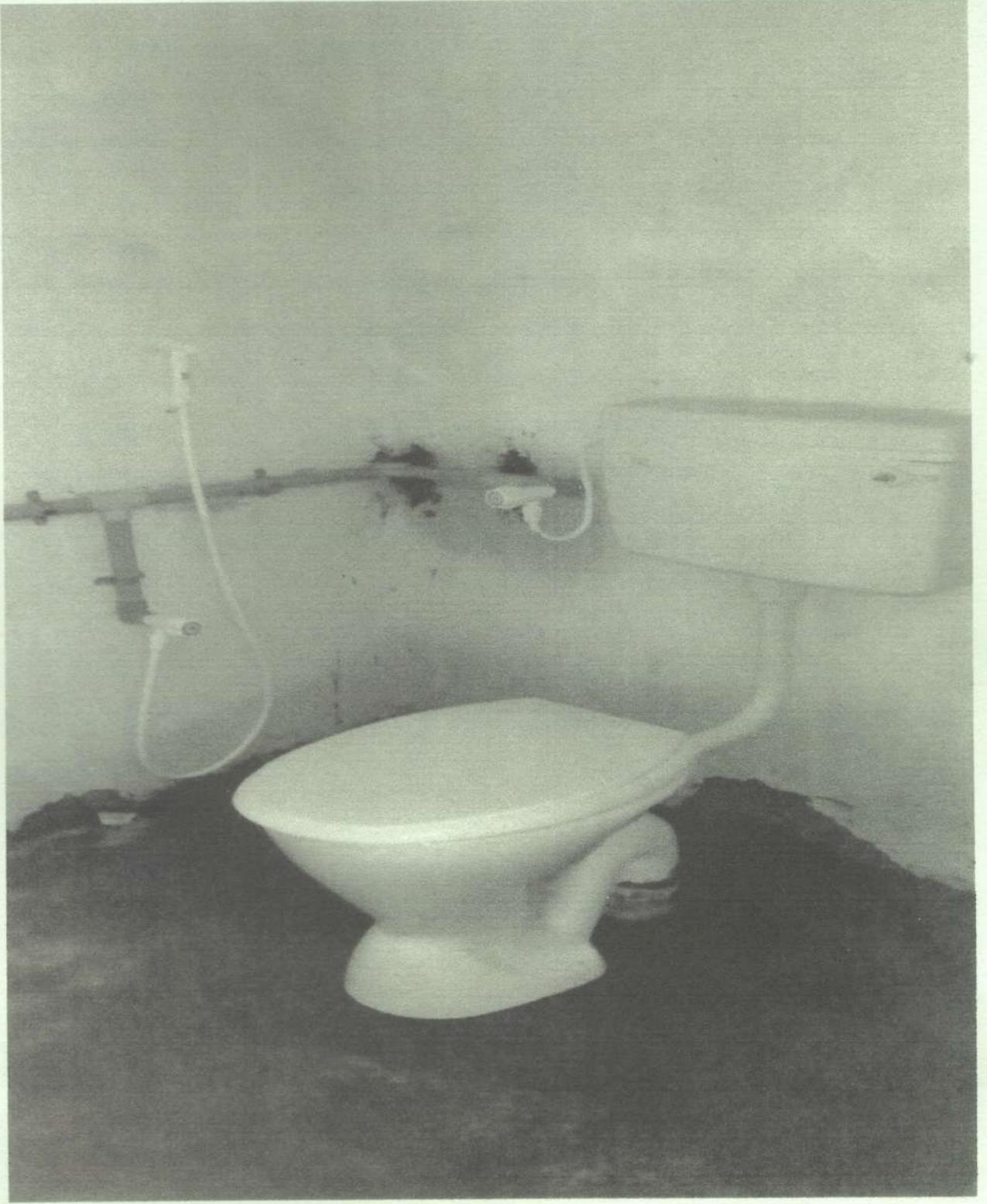
V. *[Signature]*
கிராம நிர்வாக அலுவலர்
37. கம்மியம்பட்டு
38. நாச்சார்குப்பம்
39. கன்னடிகுப்பம்



ஜி. கே. அசோசிட் நிருவனத்தின் பனிபுரியும் ஆண்களுக்கான கழிவறை - படம் 1



ஐ. கே. அசோசிட் நிருவனத்தின் பனிபுரியும் பெண்களுக்கான கழிவறை - படம் 2



ஐ. கே. அசோசிட் நிருவனத்தின் பனிபுரியும் ஆண்களுக்கான கழிவறை பிங்கான் - படம் 3



ஜி. கே. அசோசிட் நிருவனத்தின் பணிபுரியும் பெண்களுக்கான கழிவறை பிங்கான் - படம் 4



ஜி. கே. அசோசிட் நிருவனத்தின் கழிவறை வடிகாலின் உள்ளமைப்பு - படம் 5



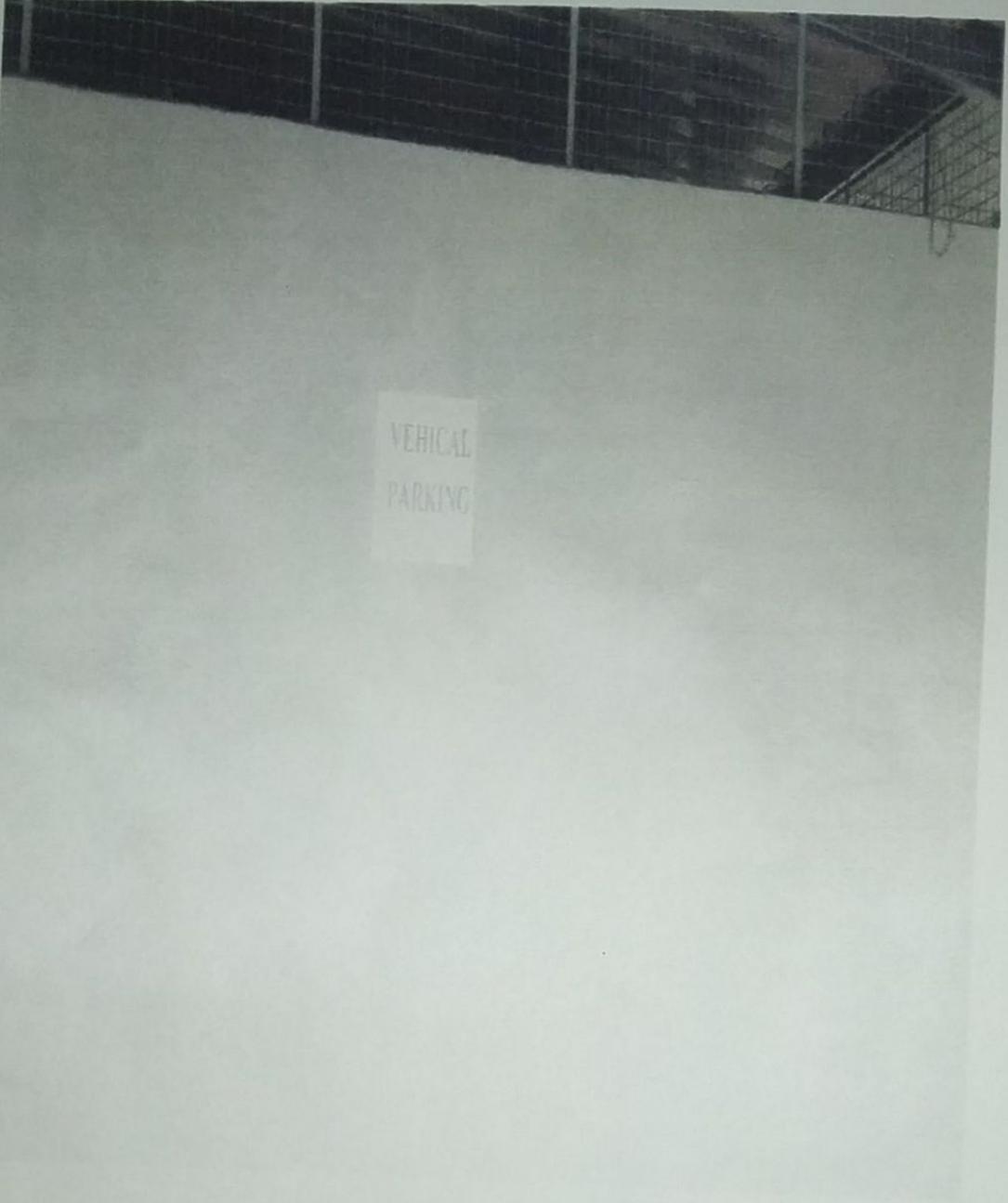
ஐ. கே. அசோசிட் நிருவனத்தின் கழிவறை வடிகாலின் வெளியமைப்பு - படம் 6



ஜி. கே. அசோசிட் நிருவனத்தின் கழுவும் பேசின் - படம் 6



ஐ. கே. அசோசிட் நிருவனத்தின் கழிவறையின் வெளித்தொற்றம் - படம் 7



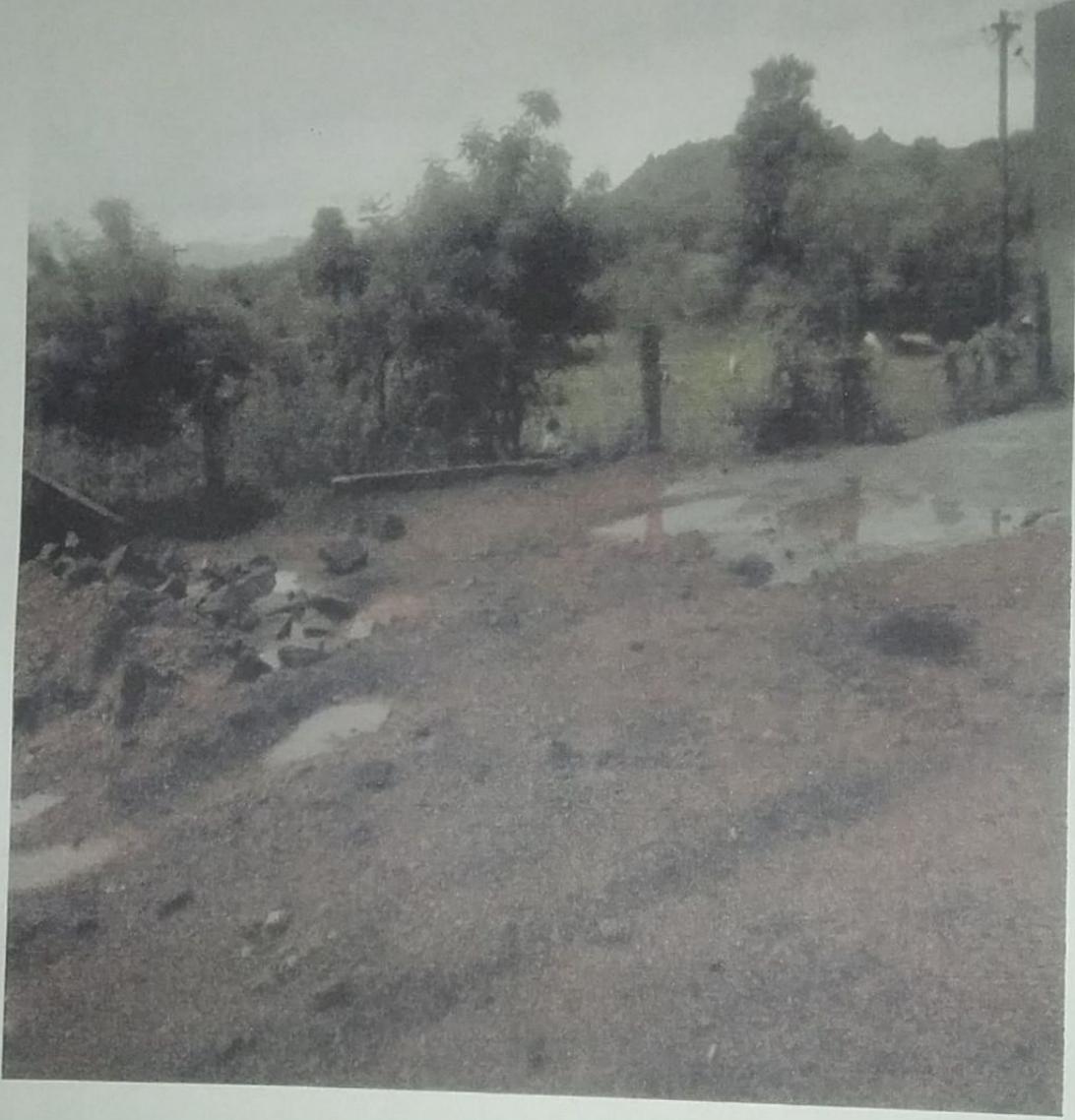
ஜி. கே. அசோசிட் நிருவனத்தின் வாகனம் நிறுத்தும் இடம் - படம் 1



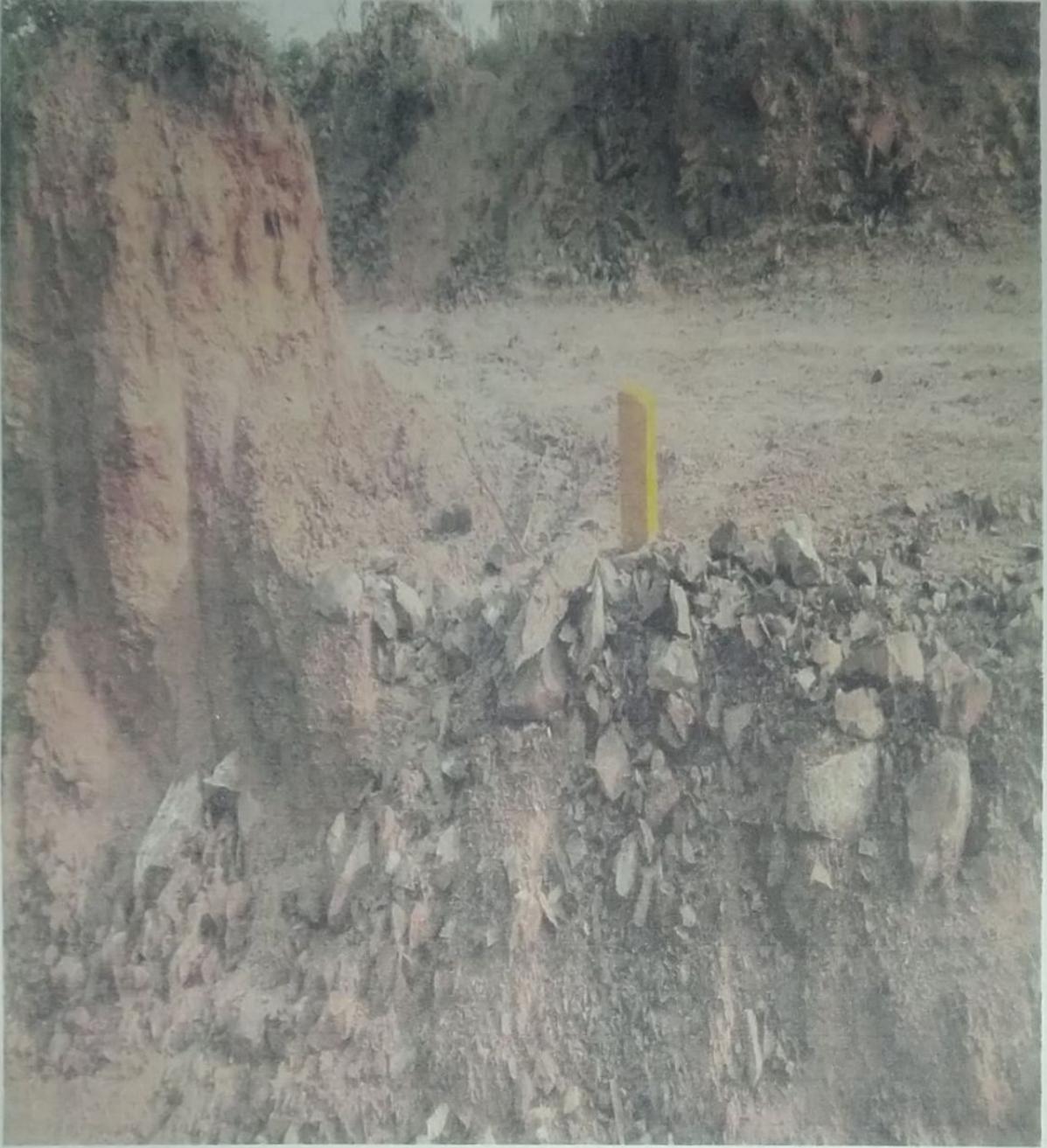
ஐ. கே. அசோகிட் நிருவணத்தின் பணிபுரியும் வேலை ஆட்களின் ஓய்வு அறை - படம் 11



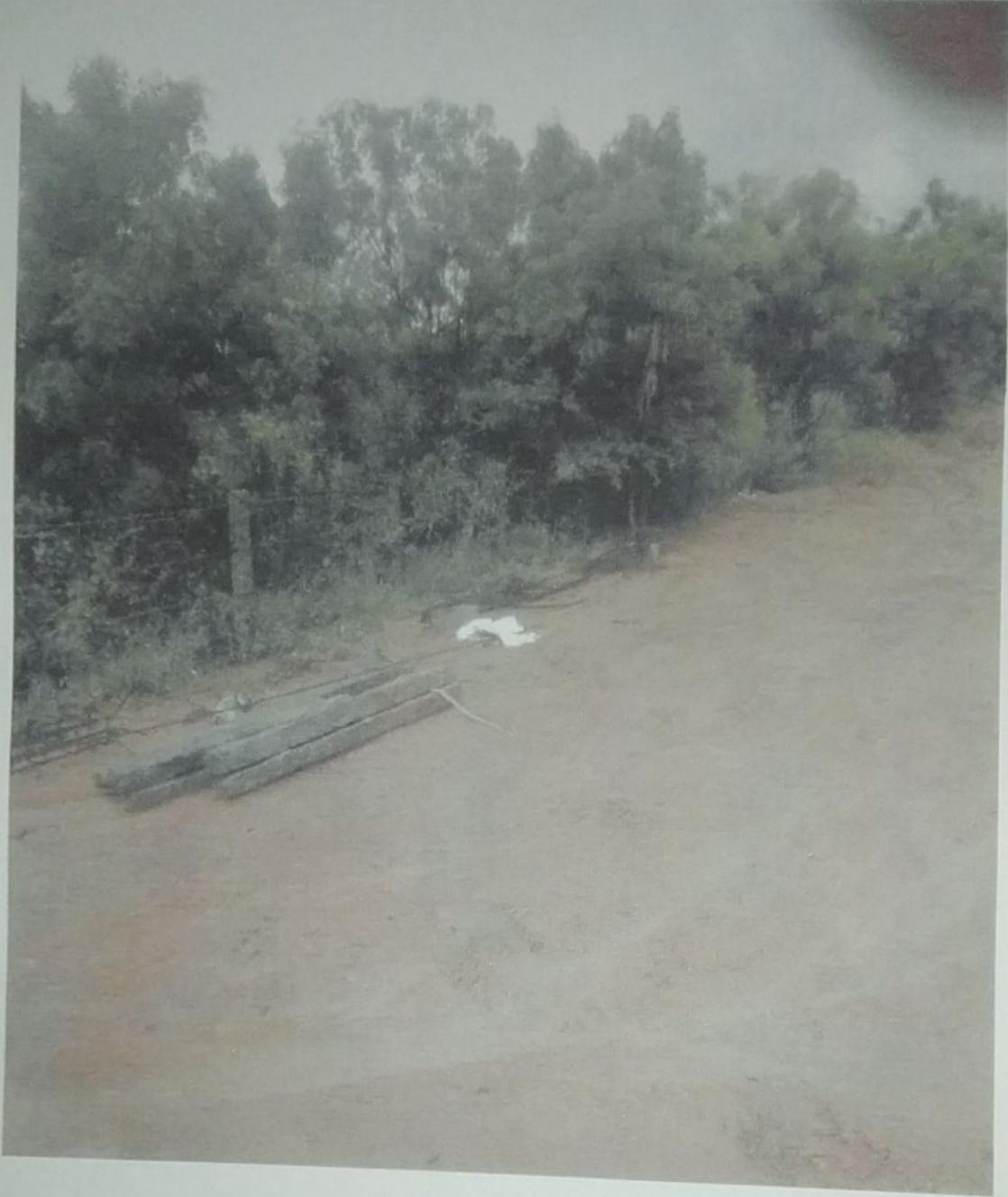
ஐ. கே. அசோசிட் நிருவனத்தின் பாதுகாப்பிற்காக அமைக்கப்பட்ட முள்வேலி - படம் 1



ஜி. கே. அசோசிட் நிருவனத்தின் பாதுகாப்பிற்காக அமைக்கப்பட்ட முள்வேலி - படம் 4



ஐ. கே. அசோசிட் நிருவனத்தின் குவாரி ஏரியா - படம் 5



ஐ. கே. அசோசிட் நிருவனத்தின் பாதுகாப்பிற்காக அமைக்கப்பட்ட முள்வேலி - படம் 5



ஐ. கே. அசோசிட் நிருவனத்தின் பாதுகாப்பிற்காக அமைக்கப்பட்ட முள்வேலி - படம் 6



From VINOTH KUMAR R • vino.adv87@gmail.com

To advocatevairam@gmail.com
solursekar@gmail.com
sklaxsmanan@gmail.com
asksankarj@gmail.com

Date 9 Mar 2021, 9:32 PM

[See security details](#)

[Hide quoted text](#)

I am appearing on behalf of the 7th respondent in O.A. No. 250 of 2020 and i have attached the TYPEDSET of Documents. Please acknowledge the same.

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT
CHENNAI.
ORIGINAL APPLICAOTIN No 250 of 2020

1. S.Sekar,
S/o. Samynathan,
251, Pillayar Kovil Street,
Solour, Ambur Taluk,
Tirupattur District - 635 814 and 2 others
.....Applicant

-Vs-

1. The Secretary,
Environment and Forest Departments,
Government of Tamil Nadu.



TYPED SET o...F 2020.pdf





From VINOTH KUMAR R • vino.adv87@gmail
.com

To forsec@tn.gov.in
tnpcb-chn@gov.in
tnpcb.vaniyambadi@gmail.com
tnpcbjeevlr@gmail.com
coll-tpt@gov.in
ddminestnvlr@gmail.com
vr.thirunarayanan@gmail.com

Date 9 Mar 2021, 9:34 PM

[See security details](#)

[Hide quoted text](#)

I am appearing on behalf of the 7th rrespondent in O.A. No. 250 of 2020 and i have attached the TYPEDSET of Documents. Please acknowledge the same.

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT
CHENNAI.
ORIGINAL APPLICAOTIN No.250 of 2020

1 new message

[Show](#)

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTH ZONE AT CHENNAI.

ORIGINAL APPLICAOTIN No.250 of 2020

S.Sekar, and 2 others

.....Applicant

-Vs-

The Secretary,
Environment and Forest Departments,
Chennai - 600 009 and 6 others

.....Respondent

INDEX TO TYPED SET OF DOCOUMENTS

M/S.G.SUGUMARAM,
R.VINOTHKUMAR
COUNSEL FOR 7TH RESPONDENT